SHRI BANKA BEHARY DAS: So he has to reply, and he was standing up to reply.

Proclamation in

MR. CHAIRMAN: He will probably do it. Why do you presuppose that he will

SHRI SURENDRA PAL SINGH: This question whether the Nagaland affair should be dealt with by the Ministry of External Affairs or the Ministry of Home Affairs has been raised before, a number of times, and the Government have clarified their stand on those occasions. Anyway the position at the present moment is that this matter is being considered by the Cabinet, and as soon as the Cabinet comes to a decision, it will be known to the House. Meanwhile. naturally, the old arrangement is being carried on.

MR. CHAIRMAN: The question is: "That the BUI be passed."

The motion was adopted.

MOTION RE**PROCLAMATION** ISSUED UNDER ARTICLE 356 OF THE CONSTITUTION IN RELATION TO THE STATE OF RAJASTHAN

MR. CHAIRMAN: Now we have -the Motion regarding the Proclamation issued under article 356 of the Constitution in relation to the State of Rajasthan. I have a fairly long list and the time is limited. I would like Mr. Chordia, who would place this before us, to take twenty minutes, and the other Members fifteen minutes each, and the House will adjourn today at One for the usual lunch break. Yes, Mr. Chordia.

श्री विमलकुमार मञ्चालालजी चौरड़िया (मध्य प्रदेश) : सभापति जी, ग्रापकी श्रनुमति से मैं यह प्रस्ताव प्रस्तृत करता हूं कि :

"यह सभा राष्ट्रपति से सिफारिश करती है कि 13 मार्च, 1967 को राजस्थान राज्य के सम्बन्ध में राष्ट्रपति द्वारा जारी की गई उद्घोषणा का निरसन कर दिया जाय।"

समापति जी, राजस्थान में राष्ट्रपति के शासन को लाग करने के सम्बन्ध में दोनों सदनों में काफी चर्चा हो चुकी है। अभी तक हुई चर्ची से मुझे यह कहने को बाध्य होना पड़ता है कि कांग्रेस दल के कुछ माननीय सदस्यों ने इसको दल की प्रतिष्ठा का प्रश्न बनाने का प्रयत्न किया है। मैं उसके विस्तत विवरण में न ग्राकर केवल न्याय की कसौटी पर सारी घटनाओं को कसना चाहंगा। ग्राणा है, कांग्रेस दल के बन्धु उसे शान्तिपूर्वक सुनकर ग्रीर दल की भावनाग्रों से ऊपर उठ कर, प्रजातन्त्र के प्रिय सिद्धान्तों की रक्षा के लिये अग्रसर होंगे।

सभापति महोदय, जहां तक घटनाम्रों का कम है, चतुर्थ ग्राम चुनाव के राजस्थान के चुनाव परिणाम 25 फरवरी, 1967 तक घोषित कर दिये गये। कांग्रेस दल को मतदान में 42 प्रतिशत ग्रीर गैर-कांग्रेस दल को मतदान में 58 प्रतिशत मत मिले। चुनाव परिणाम में विभिन्न दलों की स्थिति इस प्रकार रही:

कांग्रेस .		(*)	88
स्वतन्त्र .		(6)	49
जनसंघ.			22
संयुक्त समाजव	ादी	000	8
साम्यवादी			1
निदंलीय		*	15
कुल संख्या			183

तो कुल संख्या हुई 183 श्रीर एक जगह खाली रही क्योंकि एक ही मेम्बर दो स्थानों से चुन कर ग्रागएथे।

कांग्रेस की ग्रोर से श्री सुखाड़िया ने राज्यपाल को बताया कि उनके साथ कांग्रेस के 88, निर्देलीय ग्रीर एक स्वतन्त्र पार्टी वाले को मिला कर 5, इस तरह से कुल 93 सदस्य हैं ग्रीर स्वतन्त्र ग्रीर निर्दलीय सदस्यों के हस्ताक्षर युक्त कागज उन्होंने राज्यपाल को प्रस्तृत किये । पांच विद्यायकों में एक कागज [श्री विमलकुमार मन्नालालजी चौरड़िया]
सोजल के श्री कालानी का था।
श्री कालानी ने 1ता० को ही राज्यपाल के सामने
उपस्थित होकर बता दिया कि मैंने कोई
इस्ताक्षर नहीं किये हैं, मैं कांग्रेस के साथ नहीं
हूं। कांग्रेस की श्रोर से श्रव 92 की संख्या
बताई जा रही थी। 1 तारीख को राज्यपाल
ने 3 ता० को प्रेस कान्फरेन्स बुलाने की घोषणा
की थी कि किनको मन्त्रिमण्डल बनाने के लिये
श्रामन्त्रित करेंगे। गैर कांग्रेसी विधायकों ने
श्रपना भी एक संयक्त दल बनाया जिसमें—

स्वतन्त्र	0.00	* 2	49
जनसंघ	6		22
संयुक्त समाज	वादी	8	8
साम्यवादी	100		1
निर्दलीय			12

इस प्रकार कुल मिला कर 92 सदस्यों का अपने दल में होना प्रकट किया।

दिनांक 2 और 3 को संयुक्त दल की ग्रोर से श्री महरावल लक्ष्मणसिंह जी, श्री सतीशचन्द्र जी ग्रादि राज्यपाल से मिले ग्रीर उनको 92 विधायकों के बारे में बताया । राज्यपाल महोदय से उन्होंने यह भी निवेदन किया कि यदि आप बेरिफाई करना चाहते हैं तो कर सकते हैं। सदस्य संख्या 183 के ग्राधार पर कांग्रेस वाले भी कहते थे हमारे 92 सदस्य हैं ग्रीर संयुक्त दल भी कहता था हमारे 92 सदस्य हैं । दोनों ग्रोर 92-92 सदस्य होने से विचिव स्थिति पैदा हुई । जांच पर पता लगा कि स्वतन्त्र पार्टी के श्री समस्य मल को दोनों पार्टियों ने गिन लिया था । जांच पर उन्होंने कांग्रेस के साथ ही रहना प्रगट किया । 2 तारीख को स्थिति थी 92 कांग्रेस और 91 संयक्त दल । ता० 2 को ही शाम को कांग्रेस चिन्ह पर चने गये, कांग्रेस की संख्या में गिने गये करोली के विधा-यक ने कांग्रेस छोड़ दी और संयुक्त दल में सम्मिलित हो गये। ता० 2 की शाम को 91 कांग्रेस और 22 संयुक्त दल के हो गये। 3

तारीख को 10 बजे संयुक्त दल के प्रतिनिधि करोली के विधायक के साथ राज्यपाल से मिले। उन्होंने बताया कि हमारे पास 92 और कांग्रेस के पास 91 हैं, साथ ही निवेदन किया कि हम प्राणा करते हैं कि आप निष्पक्षता से निर्णय करेंगे।

तारीख 1 को घोषित प्रेस कान्फरेन्स तारीख 3 को 11 बजे थी। राज्यपाल ने प्रगट किया कि अभी अभी बिरोधी दल के नेता आये थे, उनमें से एक जाते जाते ऐसी बात कह गये जिस बात का मैं आदी नहीं हूं, उससे भेरा दिमागी संतुलन बिगड़ गया है। स्रगली प्रेस कान्फरेन्स ता० 4 को तय रखी।

तारीख 3 को ही कांग्रेस अध्यक्ष कामराज ने वक्तव्य दिया कि चूंकि राजस्थान में कांग्रेस ही एक अधिक संख्या वाला दल है इसलिये उसको मंत्रिमंडल बनाने को आमंत्रित करना चाहिये। तारीख 3 को सुखाड़िया जी ने भी यही वक्तव्य दिया। तारीख 3 को ही रात्रि में धारा 144 जयपुर में लगा दी गई।

तारीख 4 को जो प्रेस कान्फरेन्स बुलाई थी उसमें राज्यपाल महोदय ने कांग्रेस को लार्जेस्ट सिन्नल पार्टी के आधार पर सुखाड़िया जी की सरकार बनाने की घोषणा संविधान के अनुच्छेद 164 (1) के अंतर्गत की। इस निणय पर प्रान्त व्यापी शांतिपूर्ण अंदोलन आरम्भ हुए। 7 तारीख की दुःखद घटना इसी कारण घटी। राज्यपाल आरा विधान समा बुलाने की 20 तारीख तय की गई थी। और केन्द्रीय सरकार ने हस्तक्षेप कर उसको 14 तारीख रखा। दिनांक 7 से 11 तक जयपुर में कर्फ्यू लगा रहा, तारीख-12, 13 और 14 को केवल राजि में कर्फ्य रहा 15 तारीख को कर्फ्यू हटा। तारीख 17 से धारा 144 भी हटा दी गई।

दिनांक 13 को दिल्ली एडीशन, 'दि इन्डियन एक्सप्रेस' में छपा कि सुखाड़िया जीका मंत्रिमंडल 14 तारीख को शपथ लेगा। ता• 12 को राजि को साई 9 बजे सुखाड़िया जी ने राज्यपाल महोदय से कहा कि मैं मंत्रिमंडल नहीं बनाना चाहता क्योंकि जयपुर में गोली काण्ड में कई लोगों के मारे जाने का दुःख है।

दिनांक 12 को ही, ग्रर्थात ढाई घण्टे में, राज्यपाल महोदय ने राष्ट्रपति को डी० ग्रो० नं० 37/जी०ग्रार०/67 भेज कर मांग की कि विधान सभा भंग की जाय और राष्ट्रपति शासन लागू किया जाय। दिनांक 13 मार्च को राष्ट्रपति महोदय ने राजस्थान का शासन ग्रनुच्छेद 356 के ग्रंतर्गत ग्रपने हाथ में ले लिया।

दिनांक 14 मार्च को टोडाराय सिंह के जगन्नाथ कांग्रेस छोड़ कर संयुक्त दल में ग्रा गये। ग्रब तारीख 14 को स्थिति इस प्रकारथी: कांग्रेस 90, संयुक्त दल 93.

दिनांक 15 को राष्ट्रपति महोदय के समक्ष गृह मंत्री चव्हाण के सामने संयुक्त दल के 93 विघायक प्रस्तुत हुए।

दिनांक 17 को संयुक्त दल के विधायक श्री हरिश्चन्द्र जी का देहावसान हो गया। दलीय स्थिति इस प्रकार हो गई कांग्रेस 90, संयुक्त विधायक दल 92.

दिनांक 25 को केन्द्रीय सरकार ने 7 मार्च की घटनाग्रों की जांच किये जाने के बारे में घोषणा की। ता० 20 मार्च को हाईकोर्ट को सूचना दी ग्रौर बाद में जज की नियक्ति हुई।

दिनांक 31 को सम्पूर्णानन्द जी ने प्रेस कान्फरेन्स की और दिनांक 15-4-67 तक उन्होंने अपने संपूर्ण आनंद की घोषणा की और कहा कि 15-4-67 तक मैं किसी को उसका आनन्द नहीं लेने दंगा।

इन घटनाओं को देखकर स्वामाविक प्रश्न उत्पन्न होता है कि दिनांक 25 तक चुनाव परिणाम घोषित हो जाने पर भी दिनांक 3 को किसी को मंत्रिमंडल बनाने के लिये बुलाये जाने की घोषणा क्यों नहीं की। साधारण उत्तर स्राता है कि चनाव में किसी भी दल का स्पष्ट बहुमत नहीं था। ग्रतः यह तय करने के लिये तारीख 3 की घोषणा की। यदि इस उत्तर को मान भी लिया जावे तो क्या राज्यपाल महोदय ने भिन्न भिन्न दलों के विधायकों से मिल कर इस बात को जानने की कोशिश की कि वे किस के साथ रहना चाहते हैं ? इस अवधि में क्या इस बात को जानने का प्रयत्न किया कि निर्दलीय सदस्य किस के साथ बैठना चाहते हैं ? इसका उन्होंने कुछ प्रयत्न नहीं किया। उन्होंने यह जानने का प्रयास नहीं किया कि निर्दलीय सदस्य किछर जाना चाहते 🕇 । किन्तु जिन्होंने प्रयास किया उसको ग्रसफल करने का षडयंत्र उन्होंने जरूर किया और यह राज्यपाल महोदय के कार्यों से स्पष्ट दीखता है।

relation to Rajasthan

जब सुखाड़िया जी ने सोजल के श्री कालानी के हस्ताक्षर का कागज राज्यपाल के समक्ष प्रस्तुत किया गया जिस पर उनके हस्ताक्षर होना सोजल के श्री कालानी ने श्रस्वीकार किया श्रीर प्रगट किया कि मैं संयुक्त दल के साथ हूं तो ऐसा झूठा काम करने वाले के बारे में राज्यपाल महोदय ने क्यों जांच नहीं की? क्यों नहीं दोषी को दंडित किया? क्यों ऐसे फोर्जरी करने वाले, झूठे दस्तखत बनाने वाले को ही मंति-मंडल बनाने के लिये निमंत्रित करना तय किया? इन सब बातों को देख कर णंका होती है।

विनांक 3 की प्रेस कांफ्रेंस क्यों स्थिगत की? उन्होंने प्रगट किया कि विरोधी दल के नेता आये थे और उनमें से एक जाते जाते ऐसी बात कह गये जिस का मैं सुनने का आदी नहीं हूं...... मेरा दिमागी संतुलन बिगड़ गया है। राज्यपाल के पद पर बैठने वाला आदमी, जिस को निष्पक्ष निर्णय देना चाहिये, वह भी यदि एक छोटी सी बात पर अपना दिमागी संतुलन बिगाड़ ले, उसको राज्यपाल के पद से की शोभा बिगाड़ने का मौका दिया जाय, यह कभी भी उचित नहीं कहा जा सकता। [श्री विमलक्षमार मन्नालालजी चौरडिया]

वास्तविकता में जब राज्यपाल के समक्ष यह स्प ट हो गया था कि संयक्त दल बहमत म है उनके 92 हैं ग्रोर कांग्रेस के केवल 91 हैं. तो उनको उनका भविष्य अन्धकारमय लगने लगा । उनको अपने सम्पूर्ण आनन्द में विधन पड़ने का डर लगने लगा । उनके द्वारा राजस्थान में किये गये कामों का भंडाफोड होने का भय पैदा हुम्रा । साथ ही जब संयुक्त दल के सदस्य ने जाते जाते यह कह दिया था कि ब्राशा है कि ब्राप निष्पक्षता से काम लेंगे, तो 1947 के पूर्व के योगी, त्यागी, तपस्वा, सेवा-भावी, विचारक सम्पर्णानन्द में तथा 1967 के 20 वर्ष वाद के भोगी, रागी, स्वजन एवं कटिल सेवाभावी. सम्पर्णानन्द में संवर्ष हम्रा ग्रीर उसके परिणामस्वरूप उनके दिमाग का संतुलन विगड़ गया और वे कुछ निर्णय नहीं कर सके कि क्या करे। फलस्वरू। प्रैस कांफ्रेस 3 के बजाय 4 को बुलाने का निर्णय किया। दिनांक 3 की राजी में 144 धारा जयपूर में वयों लगाई गई तथा तारीख 4 को कांग्रेस एक मात्र बडा दल है इस आधार पर सुखाडिया जी की सरकार बनाने की घोषणा क्यों की गई, यह प्रश्न भी पैदा होता है। दिनांक 3 की प्रैस कांफ्रेंस स्थिगित करने के पश्चात 1947 के व 1967 के सम्प्रगानन्द के दिमाग में संघर्ष चल रहा था कि कांग्रेस के मठाधीश श्री कामराज का व्यक्तव्य ग्राया कि राजस्थान में कांग्रेस ही एक अधिक संख्या वाला दल है ग्रत: उसे ही मंत्रिमंडल बनाने के लिये ग्रामंत्रित किया जाना चाहि । इसी ग्राशय का तारीख 3 को अब तक राजस्थान के सर्वे सर्वा, श्री सुखाड़िया जी का भी वक्तव्य ग्रा गया। इन दोनों वक्तव्यों ने 1967 के सम्पूर्णानन्द जी को उत्साहित किया, प्रेरणा दी और उनका दिमागी संधर्ष समाप्त हो गया । "बहुजन हिताय बहजन सुखाय" के सिद्धांत को एक तरफ रख कर "कांग्रेस हिताय कांग्रसजन सुखाय" के सिद्धांत को अपना कर उन्होंने सुखा डिया जो का मंत्रिमंडल बनाने का निश्वय किया भौर इस वात की चिंता नहीं की कि सुखाडिया

जी के साथ बहुमत नहीं है । उन्होंने इस बात की चिंता नहीं की कि जनता के कांग्रेस को केवल 42 प्रति शत मत दिये हैं । उन्होंने इस बात की भी चिंता नहीं की कि ग्राज तक मै प्रजातन्त्र का पोषक रहा, अब मुझे घातक की श्रेगी में लिया जावेगा । उन्होंने इस बात की भी चिंता नहीं की कि संसार मेरी भट्सैना क गा भ्रौर संसदीय परम्परा में मेरा यह ऋत्य काले ग्रक्षरों में लिखा जावेगा। सब प्रकार के भयों से मृत्त हो कर तानाशाह के रूप में अपने ही दल के सुखाड़िया जी को सिहासन पर आसीन करने का तय कर लिया, किन्तु मत में केवल यह भय जरूर था कि इसके परिणामस्वरू। केवल जयपुर की जनता दो चार दिन चिल्लवों कर लेगी, तब तक मेरा मोहन सिहासन पर विराजमान होते ही अपना बहमत बना लेगा । इसी लिये उन्होंने वहां पर 3 तारीख की रात में धारा 144 लगवा दी। उन्हें प्रा० बेने डियल कीय का लिखा यह वाक्य यद आ गया था कि अगर किसी को सत्तारूढ कर दिया जाय और सत्तारूढ होने पर अगर वह अल्पमत में होगा तब भी वह सत्तारूढ होने के बाद सत्ता के प्रभाव से लोगों को अपनी ओर आकर्षित कर के बहमत प्राप्त कर लेगा । अतः उन्होंने एक पत्थर से दो शिकार करने का तय किया, एक तो 3 तारोब की रात्री में ही धारा 144 लगा दी जिससे लोग ज्यादा चिल्लपों न मचा सकें जि से विरोधी दब जायेंगे और दूसरे अपने मोहन को सिहासन पर बैठने की घोषणा कर द्ंगा तो वह आवश्यक बहमत प्राप्त कर लेगा। मगर उनकी कोई बात चली नहीं और इसके लिये उन हो समर्थन मिल नहीं पाया ।

ग्रपनी झेंप मिटाने के लिये उन्होंने जनता के मतों से जीतकर आये बिद्ध वाले व्यव्तियों को महत्वहीन समझा। े ही निर्देलीय सदस्य 1962 में जर कांग्रेस में मिल गये थे तो बे बहत ही महत्त्रपूर्ण हो गये थे थ्रो उसी के ग्राधार पर सुखाडि । जी को मंत्रिमंडल बनाने दिया था। इस बार निर्दलीय सदस्यों का महत्व ग्रांकने से सम्पूर्णानन्दजी के संपूर्ण ग्रानन्द में

खलल पड़ता था, ग्रतः वे इस बार महत्वहीन हो गये।

Proclamation in

दिनांक 4 को प्रेस कांफ्रेंस में जब एक माल बडा दल होने के नाते घोषणा की तो स्वाभाविक प्रक्त उठता है कि क्या कारण था कि राज्यपाल ने तारीख 28 को असम्बली भंग होने के तुरन्त बाद ही तारीख 1 को जब कि स्पष्ट हो चका था कि कांग्रेस ही सब से बडा दल है तो उसे मंत्रिमंडल बनाने के लिये क्यों नहीं बलाया ? उन्होंने सोचा था कि मेरा मोहन बड़ा जादूगर है ग्रौर 1962 के चनाव में भी जब कांग्रेस का बहुमत नहीं था तो भी इस जादगर ने तुर-त बहुमत तैयार कर लिया था। उतः इस बार जादूगर को दो तीन दिन का मोका दुंगा । परन्तु इस बार जाउगर का जादू असफल रहा। इतना हो नहीं उलटे यह आभास हुआ कि मानला कुछ गड़बड़ में हो रहा है। फिर उन्होंने ग्रसेम्बनी को 20 तारीख तक बलाने की भी घोषणा की ताकि सुखाड़िया जी को अपना करिशमा दिखाने के लिये काफी मौका मिल जाय । ऐसे न्यायहीन निर्णय की वीवट वाले राजस्थान में प्रतित्रिया होना स्वाभाविक था जीवित जनता में रोष आना स्वाभाविक था। जब न्याय के सिद्धांतों की ग्रवहेलना की जावेगी, जब जनमत टुकराया जावेगा तथा जब राज्यपाल ऐसा ग्राचरण करेंगे जिस में से पक्षपात की गन्ध ग्राती होगी तो जनता को शांतिपूर्ण तरीके से अपना रोष प्रकट करने से नहीं रोका जा सकता।

जो यह कहते हैं कि जनता को शांतिपूर्ण ढंग से अपना रोष प्रकट नहीं करना चाहिये था. उनकी मों में ग्रभी भी तानाशाही मनोवृत्ति का खून बहता है वे समझते हैं कि हमारा निर्णय चाहे तर्कसंगत हो अथवा नहीं चाहे न्याय संगत हो अथवा नहीं जनता को भेड़ों की तरह जिस तरफ हम कान पकड़ कर ले जाना चाहें जाना चाहिये और हमारा हक्त मानना चाहिये। ऐसा चल नहीं सकता। वे भलते हैं कि अगर किसी में भी सार्वभौम शक्त है तो वह जनता में है। राजभवन की चहारदीवारी में लिया गया ग्रनायपूर्ण निर्णय गोली के बल से नहीं दबाया जा सकता। जिस जनता के हाथ में सार्वभीम शक्ति है, जिस में ही आपको और हमें कुछ काम करने की शक्ति दी है यदि उस शक्ति का कोई उपहास करेगा, मखील करेगा तो वह टिक नहीं सकता, कुछ समय गुजार सकता है पर श्रधिक दिन चल नहीं सकता । जनता ने भी ग्रपना रोष शांतिपुर्ण ढंग से तारीख 4 को प्रगट किया, किन्तु उनके नेता में को गिरपतार कर लिया गया, जनता को नेतृत्विवहीन कर दिया गया और उसके परिणामस्वरूप 7 तारीख की दुखद घटना घटी।

जो तानाशाह हम से कहते ह कि विधान सभा बलाई जाने पर शक्ति परीक्षण हो जाता, उसकी राह क्यों नहीं देखी, यही बात उन पर लाग होती हैं कि वे बहमत दल को अवसर दे कर अपनी तुष्टि के लिये शक्ति परीक्षण कर लेते ग्रीर उन्होंने उसकी राह क्यों नहीं देखी । यदि उन्होंने ऐसा किया होता धौर श्रसे-बली में शक्ति नरीक्षण का श्रवसर दिश होता, तो वह घटना घटिन होती।

7 मार्च की घटना घटित होने के बाद वहां शांति हो गई थी। फिर भी 8, 9, 10, 11 को जयपूर में कपर्यू क्यों लगाया गया और उस करपयु में श्री सुखाड़िया जी को घुमने की छट क्यों दी गई? कारण स्पष्ट है कि राज्यपाल महोदय दलदल में इतने फंस गये थे कि वे चाहते थे कि किसी तरह अपनी बात बन जाये अपनी घोषणा सही हो सके इसके लिये इतने अधीर थे कि येनकेनप्रकारेण वे सुखाडियाजी को यह ग्रवसर देना चाहते थे कि वे कपर्य में भी घम कर शासकीय कर्म-चारियों का दबाब डालकर साम दाम दंड भेद का खले रूप में उपयोग कर किसी भी प्रकार कांग्रेस का बहुमत बना लें। उधर विरोधी लोगों को अपने घरों में कैदी बना दिया था। यह षडयंव भी सफल नहीं हुआ ग्रौर हमारे सुखाड़िया जी बहुमत बनाने में सफल नहीं हये।

[श्री विमलकमार मन्नालालजी चौरडिया]

Proclamation in

वपर्य के दौरान खले रूप से किए गए निन्दनीय कार्य से मुखाडियाजी को वहमत मिलने का जो विश्वास था वह तो नहीं हथा। इधर दिनांक 13 मार्च को 'दि इंडियन एक्सप्रेस' के दिल्ली एडीशन में छपा कि सुखाडियाजी का मंत्रिमंडल तारीख 14 को शपथ लेगा। यह मुचना संभवतः तारीख 12 को भेजी गई होगी पर कपर्य खत्म होते ही सुखाड़ियाजी के सपनों का महल ढह गया । उनको स्पष्ट हो गया कि श्रव मझे वहमत नहीं मिल सकता तो उन्होंने 12 की रात को साढ़े 9 वजे राज्य-पाल को मंत्रिमण्डल बनाने में ग्रसमर्थता प्रगट कर दी। कारण बताया 7 तारीख को जयपुर में हुए गोलीकांड में कई लोग मर गए उसका दुख है। यह दुख 7, 8, 9, 10, 11 और 12 को दिन भर नहीं हुआ। क्योंकि बहमत नहीं मिला इसलिए यह दुख 12 की रात को होता है। यह सारा नाटक मगरमच्छ के ग्रांस्त्र्यों के समान है। दिखाने को ग्रांसू बहाते हैं, मगर असलियत यह है कि उनकी लाशों पर ग्रपना राजनीतिक स्वार्थ सिद्ध करने के लिए इस तरह का सारा षडयंत किया गया । हमने कभी कल्पना नहीं की थी कि प्रजातंत्र के पोषक मृतकों की लाशों पर 7 नवम्बर को जिनकी लागें बिछ गई उनके ऊपर राजनीतिक कीडा करेंगे और दिखाने को मगरमच्छ के आंसु बहायेंगे।

सभापतिजी, राज्यपाल महोदय ने मुखाड़ियाजी का पत्र श्राने पर क्यों नहीं संयक्त दल को ग्रामंत्रित किया ? जब कांग्रेस का बहमत नहीं था तो उनका यह कर्तव्य था कि संयुक्त दल को निमं वित करें। इतनी घटनाम्रों के बाद मुझे उत्तर देने की आवश्यकता प्रतीत नहीं होती । अब सम्पूर्णानन्द जी 1947 के पूर्व के सम्पूर्णानन्द नहीं थे, ग्रव तो वे 1967 के हो गए थे। उनका पहला विकल्प था कि मेरा मोहन सिहासन पर बैठे । ग्रगर वह न बैठे तो राष्ट्रपति-शासन की ग्राइ में मैं ही सही---दसरों को राज्य न करने इं। परिणामस्वरूप

जीवन में जितनी जल्दी कभी नहीं की होगी रावि को साढ़े 9 वजे ग्रीर उसी तारीख को राति के 12 के बीच में ढाई घंटे के भीतर हमारे राज्यपाल महोदय ने ग्रपना डी० छो० नं ० 37 / जी ० ग्रार ०/67 तैयार कर राष्ट्-पति के पास भिजवा दिया--जैसे सारा मामला पहले से तैयार हो। पहले से योजना बनी और ढाई घंटे में तैयार होकर चला जाता है। जब तक राजस्थान का इतिहास ग्रमर रहेगा तब तक 12-3-67 का पत्र भी कलंक के रूप में कायम रहेगा । उसकी भाषा पढकर ऐसा लगता है कि जब ब्रिटिश काल में कांग्रेस के मंत्रिमंडल को काम नहीं करने देना चाहते थे उस समय जिस भाषा का प्रयोग वे करते रहे वही भाषा हमारे राज्यपाल महोदय ने उस पव में लिखी।

तानाशाह राज्यपाल के विगड़े हुए सन्तुलन की बातों को मानना कभी न्यायसंगत नहीं हो सकता । स्वयं प्रजातंत्र की हत्या करके उस पत्र में लिखते हैं कि मैं एक क्षण के लिए भी उन लोगों से प्रशासन में प्रजातंत्री तरीका अपनान की अपेक्षा नहीं कर सकता हं अतः आप शासन अपने हाथ में लें। उसमें छिपी बात यह है कि ग्रापके माध्यम से मैं ही राज्य करूं। ग्रीर उन्होंने सुझाव दिया था कि इस असेम्बली को डिस्साल्व कर दिया जाय विधान सभा भग कर दी जाय । फिर ज्यादा समय लगेगा, फिर चनाव होगा तब तक श्रपना राज्य चलाते रहेंगे। राजस्थान के राजयपाल ने राजस्थान के लोकतंत्र के नवजात शिशु को जो केवल 15 दिन का हो पाया था उसको राष्ट्रपति को मत बताकर दफनाने की कूचेष्टा की थी किन्तु राष्ट्रपति महोदय ने राज्यपाल की कृटिलता की अनुभति कर शिशु में जीवन की आशा देख उसे ग्रपने कव्जे में ले लिया उसे दफनाने नहीं दिया और उसका उपचार किया। अब हम यह चाहते हैं कि वह उपचार हो चुका, बच्चा ठीक हो चका है, राजस्थान की स्थिति सामान्य हो चकी है। अब राज्यपाल महोदय से प्रार्थना है कि वे अपना शासन वापस लेकर वहां पर संयक्त दल का शासन चलने दें--जिसके पास बहुमत हो उसे बागडोर दें संयुक्त दल के पास बहुमत नहीं तो हमें उसकी श्राकांक्षा नहीं है मगर जिसके पास बहुमत हो उसको शासन करने का ग्रवसर दें।

केन्द्रीय शासन ने दिनांक 20 की अपेक्षा 14 मार्च क्यों तय की? राज्यपाल महोदय ने 20 की सिफारिश की यहां से 14 तय की गई ग्रौर केन्द्रीय शासन ने डिस्साल्व करने की ग्रपेक्षा सस्पेंड क्यों की? यह स्पष्ट बताता है कि हमारे राष्ट्रपति महोदय भी इस बात का ग्रनुभव करने लगे थे कि ग्रब हमारे सम्पूर्णानन्द जी 1947 के पहले के नहीं रहे थे; ग्रव तो वे त्यागी नहीं रहे रागी हो गए। वे तपस्वी नहीं रहे भोगी हो गए। उनको सत्ता का मद सताने लगा है।

दिनांक 21-3-67 को जयपुर में हुई प्रेस कान्फ्रेंस में सम्पूर्णानन्द जी ने जो उत्तर दिए उससे यह स्पष्ट हो जाता है कि उनका दिमाग किंधर काम कर रहा है। वे स्वयं उपस्थित होकर राजस्थान की स्थिति में कोई भी रिपोर्ट राष्ट्रपति को नहीं देंगे अर्थात उनका बस चले तो ग्रनादि काल तक वहां राष्ट्रपति का शासन लाग् रहे।

उच्च न्यायालय के न्यायाधीश के मन में यह शंका है कि 7 मार्च की घटनाश्रों की जांच के लिए हमको बिठाया गया और हमने जो सिफारिश की कहीं उनको दफ्तर दाखिल न कर दें, शायद उनको माने ही नहीं या उन्हें काटें; तो उन्होंने पहले ही शर्तलगादी कि हमारी सिफारिशों को 'इन टोटो' मानेंगे तो हम जांच करेंगे। प्रेस कान्फ्रेंस में कहते हैं कि निर्दलीय सदस्यों के बदलते रहने की प्रवृत्ति के कारण, वेवरिंग नेचर के कारण, कुछ भी निश्चित करना सम्भव नहीं था। तारीख 31 को यह कारण धौर तारीख 12 को राष्ट्-पति को लिखे गए पत्र में अन्य कारण। तारीख 12 को राष्ट्रपति को जो पत्र लिखा उसमें e कार हैं कि यह इस काबिल नहीं हैं कि प्रशासन मैं प्रजातंत्री तरीके ध्रपना सकें। वडी विचित्र स्थिति है, स्वयं में ही कितना कन्ट्रेडिक्शन है। कुछ समझ में नहीं घाता। ऐसा लगता है कि उनका संतुलन केवल उसी रोज 4 तारीख को ही नहीं बिगड़ा हुआ था, अभी भी बिगड़ा हुआ है और ऐसे असंतुलित मस्तिष्क के व्यक्ति को राज्यपाल के पद पर रखना किसी तरह भी ठीक नहीं कहा जा सकता। जब पूछा गया आपने राज्यपाल का पद ग्रहण करने से पूर्व कांग्रेस से इस्तीफा दे दिया था तो कहते हैं कि मुझे मालम नहीं। जो राज्यपाल के पद पर बैठा हो उससे यह आशा रहती है कि किसी दल से सम्बन्धित नहीं रहेगा-इस बात का भी ख्याल नहीं कि इस पद पर आने के पहले कांग्रेस दल से इस्तीफा दिया था या नहीं। ग्रागे कहते हैं कि कांग्रेस की एक्टिव पालिटिक्स से मेरा कोई सम्बन्ध नहीं है, एक्टिव पालिटिक्स से न सही, इनएक्टिव पालिटिक्स से ही सही; पालिटिक्स से जरूर सम्बन्ध है यह तो स्पष्ट करना चाहिए था कि पालिटिक्स से सम्बन्ध नहीं है। केन्द्रीय शासन ने उनका विधान सभा भंग करने का प्रस्ताव नहीं माना उससे भी वे असंतुष्ट थे। वे 15-4-67 तक राष्ट्-पति शासन हटने नहीं देना चाहते, यह उनके कहने से स्पष्ट है। इन सारी परिस्थितियों से स्पष्ट है कि राज्यपाल महोदय ने केवल न्याम का ही गला नहीं घोंटा, वे स्वयं न्याय का गला घोटने में एक पार्टी बन चुके हैं। उन्होंने भ्रपने कुकुत्यों से स्पष्ट कर दिया है कि वे राज्यपाल के पद पर कांग्रेस की कृपा से ग्रासीन हैं; ग्रत: पहले कांग्रेस का हित करेंगे, बाद में न्याय का। कांग्रेस के हित के लिए तो उन्होंने भपनी इतने वर्षों की प्रतिष्ठा को दांव पर लगा दिया था, ग्रपने में श्राजीवन पाले-पोसे न्याय के उच्चतम सिद्धान्तों की धु-धु करके होली जला दी। 1947 के योगी सम्पूर्णानन्द को कांग्रेस के द्वारा प्रदत्त भोग की विलासिता ने भन्धा बना दिया, त्यागी सम्पूर्णानन्द को कुर्सी के मोह ने महारागी बना दिया । सेवाभावी सम्पूर्णानन्द को भाई-वन्धुयों के मोह ने, कांग्रेस के पूरावे प्रेम ने स्वजन एवं कांग्रेस दल-भावी बना दिवा,

पाप हो चुका है सीं हो चुका ग्रव भी कुछ त्याग करें भीर जो हाल की घटनाओं के कारण कालिखा पूत गई है उसको धोने के लिये थोड़े दिनों के लिये, केवल बारह दिनों के लिये और, राज्यपाल का पद छोड़ दें। हम अपेक्षा करते हैं कि उनमें पुराना त्याग फिर से उभर जाय, मगर वह संभव लगता नहीं। एक ग्रोर एक व्यक्ति की प्रतिष्ठा का प्रश्न है दूसरी ग्रोर प्रजातंत्र के प्रति निष्ठा का प्रश्न है, एक ग्रोर व्यक्ति की जिह का प्रश्न है दूसरी ग्रीर समाज की कोमल भावनाओं का प्रश्न, एक ग्रोर ताना-शाही मनोवत्तियों की कठोर जड़ मजबत करने का प्रश्न है, दूसरी ग्रोर प्रजातंत्र की कोमल जड़ों को सींचने का प्रश्न है।

[श्री विमल कमार मन्तालालजी चौरहिया] विचारक सम्पूर्णानन्द के आदर्श विचारों को कांग्रेस के कृटिल नीतिज्ञों ने श्रचार डलवा दिया । श्रव चाहे वे संविधान के श्रन्तर्गत राज्यपाल के पद पर प्रतिष्ठित हैं, किन्तु जनता की दिष्ट में वे केवल निम्न स्तर के चबन्नी-छाप कांग्रेसी हैं जो किसी भी स्तर पर उत्तर सकते हैं। अब सम्पूर्णानन्द जी से बाजा करना व्यर्थ है। सभापति जी, हमें राष्ट्रपति महोदय के इस बात के लिए कम से कम आभारी हैं कि उन्होंने राज्यपाल महोदय की रिपोर्ट को सम्पूर्ण न मान कर सम्पूर्णानन्द को अप्रत्यक्ष रूप से यह इशारा कर दिया कि ग्राप पथ-श्रष्ट हो रहे हैं, किन्तु राष्ट्रपति के इशारे को सम्पूर्णानन्द जी ने समझा नहीं । उसने उनका रवैया बद से बदतर कर दिया।

मैं माननीय सदस्यों से आग्रह करूंगा कि ग्राप सारी स्थिति को ग्रच्छी तरह ग्रांकें ग्रौर उस पर निर्णय दें। इसी अवसर पर मैं कुछ सुझावों को देना चाहुंगा ।

ग्रव हमारा निर्दलीय, निष्पक्ष, न्यायप्रिय, प्रजातंत्र के पोषक एवं रक्षक राष्ट्रपति से यह निवेदन है कि दिनांक 15-3-67 को राज-स्थान के संयक्त दल के 93 विधायक सजीव श्रापके सामने उपस्थित हो चके हैं। उनमें से केवल एक ही मृत होने के कारण नहीं रहा। राजस्थान के 182 सदस्यों में से 92 संयक्त दल के साथ तथा 90 कांग्रेस के साथ है। ग्रतः संयुक्त दल का स्पष्ट बहुमत है। राज-स्थान में ग्राज से नहीं, काफी ग्रर्से से पूर्ण गांति है। राज्यपाल ने स्वयं भी स्वीकार किया है-मार्च के थर्ड बीक में कि ग्रब परिस्थिति सामान्य होती जा रही है। अतः प्रस्ताव के अनुसार राष्ट्रपति गासन तुरन्त समाप्त किया जाय । मैं यहां के सदस्यों से भी निवेदन करूंगा कि वह दल की प्रतिष्ठा से ऊपर उठ कर, दलीय भावना से ऊपर उठकर, प्रजातंत्र के सिद्धान्तों को ध्यान में रखकर इस प्रस्ताव का अनुमोदन करें ग्रीर राष्ट्रपति से निवेदन करें कि अब राजस्थान में राष्ट्रपति शासन नहीं होना चाहिये । हम सम्पूर्णानन्दजी से भी यह माग्रह करना चाहते हैं कि वे 1947 के पूर्व जिस प्रकार त्याग कर-करके बढ़े हुए थे उसके श्राधार पर हम भी चाहते हैं कि ग्रब यह जितना

भिन्न-भिन्न स्थानों पर विभिन्न दलों की सरकारें बनती जा रही हैं, इसलिये यह अत्यन्त भावश्यक हो गया है कि :--

- 1. राज्यपाल की नियक्ति किसी दल से संबंधित ऐसे व्यक्ति की नहीं की जानी चाहिये। वह तो पहले भी चाहिये था मगर अब फिर आग्रह करते हैं कि किसी दल से संबंधित व्यक्ति की नियक्ति नहीं की जानी चाहिये।
- जिस प्रकार ग्रंग्रेजों के काल में गवर्नमेन्ट ग्राफ इण्डिया ऐक्ट, 1935 के अनुसार राज्यपाल के इन्स्ट्रमेन्ट आफ इन्स्टबशन्स होते थे ग्रीर वे संसद द्वारा स्वीकृत होते थे उसी प्रकार हमें अपने यहां भी इन्स्ट्रमेन्ट श्राफ इन्स्ट्रकशन्स बनाना चाहिये जिसका पालन हमारे राज्यपाल कर सकें क्योंकि भिन्न-भिन्न स्थानों में भिन्न-भिन्न प्रान्तों में, ग्रलग-ग्रलग दल के लोग धायेंगे इसलिये राज्यपाल एक नीति से काम कर सकें इसके लिये यह श्रत्यन्त श्राव-श्यक है, नहीं तो किसी राज्यपाल के दिमान

का संतुलन बिगड़ जायेगा। इन्स्ट्रू मेन्ट आफ इन्स्ट्रकशन्स तो हैं नहीं फिर वह तो असंतुलित दिमाग से काम चलायेगा और उस दशा में फिर भगवान ही मालिक है क्योंकि उनको मार्गदर्शन करने के लिये कोई व्यवस्था नहीं है। अन्य राष्ट्रों की तरह यहां राज्यपालों की कार्य करने के नियमीं की व्यवस्था की

इन शब्दों के साथ में प्रार्थना करूंगा कि हमारे राष्ट्रपति महोदय निष्पक्ष होकर निर्णय में । मैं माननीय सदस्यों से श्राग्रह करता हूं कि वे हमारे प्रस्ताव को श्रपनी सिफारिश के साथ राष्ट्रपति महोदय के पास भेज दें ताकि वे सारी स्थिति को देखकर श्रपना निर्णय कर सकें।

SHRI B. K. P. SINHA (Bihar): Mr. Chairman, I rather felt sad at the speech of the hon. Mover. He has every; right to criticise the judgment of the Governor of Rajasthan. He has every right to criticise his actions but he crossed those limits and strayed into fields which are expressly prohibited by the Constitution. He launched a personal attack on the Governor. He challenged his integrity.

SHRI M. RUTHNASWAMY (Madras): Not personal; political.

SHRI B. K. P. SINHA: He threw doubt on his bona *fides*,

SHRI P. N. SAPRU (Uttar Pradesh): Is he an astrologer or not?

[THE DEPUTY CHAIRMAN in the Chair]

I have known Mr. Sampurnanand for more than 30 years now and I can assure this House that there are fjeiw rjonourable men like him \$n this country. He may be guilty of an error of judgment.

SHRI V. M. CHORDIA: You are criticising him. Don't say anything thout hia being guilty.

SHRI B. K. P. SINHA: But nobody can with justification challenge his bona fides or integrity. Madam, in my opinion there is no point in discussing the issue that we are discussing today. It is no use having a post mortem of the Presidential Proclamation. That the Government are not seeking the positive affirmation of the two Houses of Parliament is clear indication of the mind of the Government. I am sure that before long this Proclamation shall be lifted within the period of two months. In the circumstances I do not propose to go into the rights and wrongs of the Presidential Proclamation. But certain observations of a general nature are called for because of the gravity of the problem with which We are faced today. I heartily endorse the suggestion of the hon. Mover that the Government of India with the concurrence of Parliament and in consultation with eminent constitutionalists, jurists and public men, should frame Instrument of Instructions for the guidance of Governors in such situations. The political pattern that has emerged In this country after the elections is radically different from the political pattern to which we have been used during the last 16 or 17 years. In many States the coalitions of non-Congress parties are in the saddle; the Government is being run by the coalitions of non-Congress parties. In many States no party is in an absolute majority.

SHRI MULKA GOVINDA REDDY (Mysore): Madras is there.

SHRI B. K. P. SINHA: I said 'in mnay States'. That means I exclude Madras and Kerala. I did not want to name the States. In many States no party is in an absolute majority. In such a situation Instrument of Instructions should be framed to provide guidelines for the actions of the Governors and those instructions, I again repeat, should be framed in consultation with eminent public men and jurists and should receive the appro-

[Shri B. K. P. Sinha.]

val of both Houses of Parliament, because in the absence of such Instrument of Instructions even the most honest action, even the most correct judgment, of Governors, when political emotions are roused, is liable to suspicion and challenge. But in framing the Instrument of Instructions we shall have to keep one thing in mind, the basic character of our Constitution. Our Constitution-makers framed a democratic parliamentary system both at the Centre and in the States. The emphasis of the Constitution is on democratic parliamentary functioning both at the Centre and in the States. Democratic parliamentary functioning is the rule as contemplated by the Constitution and the Presidential Proclamation is an exception. That is why the provisions tof article 356 find a place in a Chapter headed 'Emergency Provisions'. Thevl provisions of an extraordinary nature. Madam, I have said that democratic functioning is the rule contemplated b^ the Constitution. Articles 356 and 357 and some other articles in that Chapter themselves indicate very clearly that the Constitution-makers did not look upon with favour the imposition of President's rule which is a non-democratic form of Government because the Constitution makes it clear that unless within two months that Proclamation receives an affirmative vote of each House of Parliament, singly) and individually, that Proclamation will lapse. Moreover other safeguards in the interests of democratic (parliamentary sysitem are also provided in that Chapter. No affirmative vote of Parliament can give life to the Proclamation for a period of more than six months. After six months if a non-Parliamentary', system is to continue In the State the sanction of the highest parliamen-tary body in' the country has again to be obtained. And even if this concurrence or affirmative vote of the Jiighest parliamentary institution In the country is obtained the Presidential Proc'amation cannot continue for -more than three years. All these pro--vielong clearly indicate that the Cons-

titution-makers contemplated thai, democratic parliamentary institution* should be functioning in the State*. Madam, the provisions also indicate that when Parliament is in session the Government must come up at the earliest opportunity to seek the affirmative vote of the two Houses. Why is it that a provision is made that within two months no affirmative vote is obtained Presidential Proclamation wil 1 lapse? This provision really¹, was forged as a shield for th« democratic legislatures in the State*. It is unfortunate that that shield is sometimes being sought to be used M a sword. If Parliament is not in session and the Constitution makes it very clear that Parliament can be im recess continously for six months— the position is this. This exercise of Presidential power is such an unusual exercise of power that the Constitutes, ordains that even if Parliament is not in session. Parliament has to be convened to give affirmation to Presidential Proclamation. provision of two months was incorporated real ly to assure the people of the State concerned that without the concurrence of the highest body in this country, Presidential Proclamation cannot continue for more than tw» months. This clearly indicates that the Constitution did not contemplate that even if Parliament is in session, for two months the affirmative rota of Parliament can be deferred and the Presidential Proclamation allowed to lapse. As I have said at a* earlier stage), in an earlier speech, that may be showing deference to th* letter of the Constitution, but it is really going against its spirit. Therefore, in such situations, when Parliament is in session, at the earliest opportunity an attempt should be made to seek its affirmative vote. A* affirmative vote does not mean necessarily that the Proclamation shall continue for six months. Tot the President can any dayl without reference to Parliament lift that Proclamation. Therefore, even if it is an affirmation vote, even within ten days or flfte*» days or one month, the Proclamation can be lifted. Therefor*, cars should

1957

6e taken in future to see that at the •arliest moment the Proclamation is affirmed by Parliament.

I feel that it is not obligatory on Ube President to accept the advice of the Governor. Now, two things are awing confused. The Governor's discretion, it is said, is binding. But the Governor's discretion operates onlyi when the Governor has to decide who sammands the majority and who should be called to form the Govern-.nraent. If the Governor cannot decide it, he has to submit a report to the President. The report is usual v a suarration of facts. It also incorporates certain conclusions based on those facts. While the narration of facts, m the nature of things, is of a binding character, because the President H»as no independent source of information so far as that matter is concerned, conclusions are never tending. We know of so many reports '(that are submitted by high bodies and it is not obligatory on the executive vr the bodyi which takes the final decision to accept their recommendations. They are free to accept some or free to reject some. So, while it is open to 'the Governor indicate to the 'President the circumstances in which he thinks that constitutional machinery cannot operate in a State, lliie final judgment, the discretion, whether President's Rule should proclaimed on the basis of facts recorded in the Governor's report, is: that of the President. Therefore, •while it is within the Governor's discretion to indicate, to affirm or accept iit in a routine manner, in my opinion. would not be correct. As a matter of fact, the Governor made two recommendations, Proclamation of Tfresident's Rule and of the Assembly. dissolution One recommendation was accented, while the That fairly indicates that other was not. the recommendations of the Governor. which are said to be comoelling on the ground that the discretion of the Governor is final, are not binding. The language of article 356 itself makes it clear. The language is "when the President is satisfied on the

308 RS-5.

report of a Governor or otherwise." It is not only that the report must be considered. The President has to consider other factors also. Therefore, I feel that the primary thing in the Proclamation of the President is the discretion of the President and this discretion cannot be fettered by any judgment of the Governor. The President has to exercise his own independent judgment in such a situation. I feel that in such situations, when an Assembly after election comes newly into existence, we may with profit derive some lessons from that practice that obtains in some other democratic countries. In many democratic countries the leader of the majority party is not, as a matter of routine, called to form the Government. The leader of the biggest party or the majority party, the party which is in absolute majority in the People's Chamber or the representative Chamber is simply asked by the Head of the State to try to form a government. But then before he enters on his duties of office, he has to obtain a vote of confidence from the representative Chamber. This is the practice which obtains in Greece. This is the practice which obtains in Germany and in many other countries of the world. Therefore, in such a situation I feel that some such practice or some such convention should be developed. Maybe that the practice that we have been following in the last twenty years or more does not warrant this line of action. I have tried to study the Constitution and I do not find that the Constitution prohibits or prevents any endeavour of this kind. The Constitution does not rule out an endeavour of this nature. Moreover, in a situation like Rajasthan it was ooen to the Governor to convene the Assembly, to designate some person as tho acting Speaker. He shou'o. have asked him to take their oath. The-eafter, the Assembly could proceed to elect the Sneaker and tho election of the Speaker itself would provide a test, as to whether the Congress or th» SqmvuHa Dal commanded a maiority in the House. Some people take the view

[Shri B. K. P. Sinha.]

that unless a Government is functioning, the Speaker cannot be elected. I have given some attention to the relevant provisions of the Constitution. I have given some attention to the relevant rules of Parliament of India and of some State Assemblies, but unfortunately/ I could not get the rules of the Rajasthan Assembly. But there is nothing in the Constitution or in the rules of Parliament or other Assemblies which warrants the view that unless a Government is functioning, the Speaker's election cannot be held. Therefore, in a situation ike that of Rajasthan, in future, the test can be the election of the Speaker.

SHRI M. RUTHNASWAMY: I hope you will not have Governors like this in future.

SHRI B. K. P. SINHA: These are the few observations that I have to make. I have really confined myself to observations of a general nature, because as I said in the beginning it is no use having a post mortem, nor any use at this stage, in spite of the provisions in the Constitution, casting personal aspersions on the Governor. Let me rpeat it again. I have known Shri Sampurnanand for the last 30 or 35 ytears and I have come across few men of his integrity, his honesty and his character, and if there has been a mistake in this case, it is a mere error of judgment. There is nothing, in my opinion, •mala *fide* about it.

SHRI BANKA BEHARY DAS (Orissa): Then you indirectly admit That it is an error of judgment.

THE DEPUTY CHAIRMAN: Mr. Dahyabhai Patel, do you want to speak?

SHRI DAHYABHAI V. PATEL (Gujarat): But Secretary to'd me that we are adjourning; I can speak afterwards.

THE DEPUTY CHAIRMAN: We adjourn till 2.30 P.M. Mr. Dahyabhai Patel will speak.

The House then adjourned for lunch at one of the clock.

The House reassembled after lunch at halfpast two of the clock, The Vice-Chairman (Shri Akbar Au Khan), in the Chair.

SHRI DAHYABHAI V. PATEL: Mr. Vice-Chairman, Sir, this morning we heard a very) well-reasoned and we 1 prepared case giving all the relevant dates and sequence of evt by our friend, Mr. Vimalkumar Mar. -nalalji Chordia, explaining the background of what has happened in Rajasthan. This House has discussed the Rajasthan affair before also. So, I do not propose to repeat the ground that has already been covered. The Congress Party is already on the defence over this, which is evident from the speech of the hon. Mr. B. K. P. Sinha who followed Mr. Chordia. But the lawyer in him could not deny arguments and the case made out by Mr. Chordia; the Congressman in him was hard put to defend their doings there.

But, Sir, coming events cast their shadows before. Yesterday we have heard of the toppling of the Congress Ministry in UP. How ong are the other States going to last? Their turn follows very soon. It may be Andhra, it may be Mysore. What does all this indicate? It indicates that *the* Congress Party is badly advised, there is no guidance, and every day they are losing the support, the popular support, which is the basis of their holding the authority. Today it c>-« well be said that the Congress Party-has no moral authority to remain in government.

SHRI MULKA GOVINDA REDDY: Even at the Centre.

SHRI DAHYABHAI V. PATEL: I mean, even at the Centre. In more than half the number of States, there are already or are about to be non-Congrew

1961

Ministries, and this within a few weeks after the General Elections. If the Congress Party had accepted the advice tendered by all the Opposition parties and had vacated office even three months before the elections, whatever official pressure, use of official positions and machinery' that was used during the elections, would not have been used, and even the little majority that exists 'oday would not have existed. Why does this happen? Why has that great institution, the Congress, come into bad days? It is because, Sir, the Congress is badly advised, and they have been, (rightly or wrongly, keeping in office, in position, ministries like the Sukha-dia Ministry.

May I recall to you, Sir? The members of the Opposition in Rajasthan submitted a memorandum to the President giving some 42 charges, documented charges, of corruption, of which that Ministry/ was guilty. Is the imposition of the President's rule to prevent an inquiry into those charges? But the tide of events cannot be resisted by anyone. What has happened in O.-issa today will happen everywhere. The Orissa Ministry has ordered an investigation into the charges against the Congress Minister, Mr. Biju Patnaik, who was charged repeatedly and who was, unfortunately, defended by the late Prime Minister Mr. Jawaharlal Nehru. The case of Rajasthan is also on the same basis. Repeatedly memoranda have been submitted; charges have been made in public, in the Assembly; printed documents have been published about it. Yet, the Congress Government has been shutting its eyes. And now, when a non-Congress Ministry was ready and was able to take office, the President was wrongly advised to impose President's rule. I was one of those Members of Parliament from this House along with the members of the Rajasthan Assembly to call on the President to point out the situation that had been developing in. Rajasthan and request him to restore popular government and allow the elected legislature to take its proper

course and play¹ its part in the democratic government of this country. Unfortunately, the advice tendered by the Congress Party, by the Congress Ministers, to the President has been incorrect and wrong. For this perhaps one would be justified in criti-sing the President's action. But we know that the President functions as the constitutional head and therefore the blame for this incorrect advice must be fairly and squarely put on the Government

The Congress Cabinet, the Cabinet of Shrimati Indira Gandhi, had been badly advised, whether it is by members of the Cabinet or members of the party in asking the President to take the action that they have asked him to, they have put democracy at nought, instead of alilowing (democracy to function normally which should normally be the function of the President of India. The President of India is the defender of the Constitution; if the Constitution cannot function anywhere the President should try to intervene and make the Constitution function. The constitutional procedure of our democracy must be brought to bear must function. The President's rule is a sort of emergency power which has to be used only in an emergency and for a short duration. Prolongation of the President's rule unnecessarily, is setting at nought the normal democratic procedure laid down in the Constitution. And the Government of Shrimati Indira Gandhi and perhaps the Home Minister, Shri Chavan, are guilty of tendering this wrong advice, because they want to keep the power in their hands. And how do they do it?

Sir, I do not know whether we have vet been supplied with the full list of Ministers of this Cabinet. But I understand that there is nobody from this fortunate-or shall I call unfortunate—State of Rajasthan, who has yet been included in the new Cabinet that has been announced. Even though this House enjoys a larger share—if I may say so, an un[Shri Dahyabhai V. Patel]

duly Targe share—than has been the normal practice to enjoy the high office in the Cabinet, unfortunately that unfortunate State of Rajasthan appears to 'be completely neglected. Sir, what is the reason? Is it because the people of Rajasthan voted out of office the corrupt Sukhadia Ministry and Shri Mohan Lai Sukhadia is afraid that if a popular Government is formed there, perhaps one of the first things that the popular Government would do, as they have done in Orissa is to institute an inquiry into the charges of corruption that have been level'ed openly. pufelick/ repeatedly against the Sukhadia Government? Therefore, I call the imposition of the President's Rule an atrocity on the Constitution. It is an undemocratic act for which this Government will have to repent.

Sir, as I said, the days of the Congress Party are numbered. The end is coming. The end of the Congress rule in Uttar came sooner than expected Pradesh and, sooner than expected, a few more States also will fall. With the felling of Congress Government in Uttar Pradesh and Bihar, the two largest States in the North, and with popular Governments of non-Congress parties in several other States, in the majority of the States the Congress Party has lost moral authority to sit, in office at the The correct course for them, according to the Constitution, according to democratic practice, would be to come and tell the President that the people are not with them and, therefore, they resign from the Centre. If a oopular Government cannot be formed, let us have another election. That is trolng to be the oirture whether the Home Minister opnosite likes it or not. The neople have given their verdict. After all, the maiority that exists in the present Lok Sabha is very slender and with these two big States croing out, what is their position? T wouH, thprefo-e, reouest the Prime Minister and Members

of her Cabinet to consider whether what they are doing is rig

Sir, one act leads to another. Every action has a reaction. What they have done in Rajasthan, repercussions of it will be felt all over India and howsoever strong force you may try to use to suppress democracy in India, democracy will survive, thanks to teachings of Gandhiji and his bl< ings and the Constitutional provision Even with all the misuse of power by the Congress Party, popular Gov. ment will be restored in Rajasthan whether this Congress Government likes it or not

It does not matter whether it is a Congress Government or a non-Congress Government, Constitution must be upheld. the Constitution provides for an emergency. That d not mean prolongation of the President's rule longer than is necessary If there was unrest, if there was dis turbance in Rajasthan, it has been quelled long ago. The city of The people are crying for Jaipu is quiet. popular ru'e. It is an atrocity on Constitution to deny them their normal right. Members of the Legisla ture have not only declared, not only signed, they have come in person to the President. Everv one of 'hem was produced before the President They came and stood before the President and told him that they were in a position to form Government. If 92 Members of the Rajasthan Legislature, elected Members, came and declared that they are a party and they want to form a Government, it is an atrocity on Constitution to deny them their right.

Sir, the repercussions of this will be far and wide and I would, there-fore appeal to the Prime Minister— unfortunately she is not here—and the Home Minister, who is also involved and, J understand, wants to wield a lot of influence, wants *o control India as perhaps he and his friends are controlling Maharasthra, to head; this is not the right way.

they have popular backing in Maha rashtra, they are welcome to have the Government of that type. Of course, I have my criticisms to some of their ways. I do not like their Shiv Sena. I do not like coercion, certainly not open or hidden that they used. That does not go well with democracy, it does not go well with the freedom that we want to establish in this country. I hope the Home Minister will reconsider the situation and will advise the Prime Minister and the President to revoke the Proclamation as early as possible and restore popular Government in Rajasthan.

SHRI M. GOVINDA REDDY (Mysore): Mr. Vice-Chairman, Sir, the demand for the revocation of President's rule in Raiasthan could have waited for some more days. It has been made clear by all concerned that with the establishment of normalcy in the State of Rajasthan, the Ordinance would expire. Normalcy has now come to rule in Rajasthan and, therefore, in due course this would have come to an end. The demand could have been kept in abevance for a few days more when the\ President's rule would have naturally lapsed.

Sir, during the course of the speeches of hon'ble Members on the Opposition much advice has been given to the Congress. Maybe, the Congress is well-advised or ill advised. But certainly the Congress does not seek advice from these quarters.

Sir, concern has been expressed as to the end of the Congress.

SHRI DAHYABHAi V. PATEL: Last days of the Congress.

SHRI M. GOVINDA REDDY: Hon. Members, who have expressed concern over the fate of the Congress, could have as well spared their efforts at expressing their concern because they have to exercise all their ability

and intelligence in maintaining the strength of their parties in the States in which they have some share of Government. Today it is true that in six or seven States Congress is not in power. But how can my friends on the other side be sure that these Governments which I 'cocktail Governments', meaning Governments with a mixture of political complexion, will last? I think they would very well be concerned in giving a thought to maintaining their position in the governments concerned, instead of expressing concern over the sad fate of the Congress; the Congress can well take care of itse'f.

Sir, much has been said against the Governor, the Home Minister and the President. I think it stands to common sense that when the Congress has tolerated non-Congress Governments in six States, the Governors in those six States would not be influenced by the Centre. If the Governor could be influenced by the Centre in Rajasthan, well the Centre could have easily influenced other States too. But how is it that the Opposition did not charge the Congress with influencing the Governors in those States? At least in two or three States the difference between the two major groups is not very much. They could, through their Governors, influence those States too if they wanted to influence the Governors. The 'Governors could nave made their choice in favour of the Congress but the Centre has not done so. So it stands to reason that when the Governors in other States have exercised their diligence and their impartial judgement over the issues, why should anybody presume that the Rajasthan Governor has not done so? So how can any one believe when it Is said that the Governor in Rajasthan was partial in coming to a decision? After all the issue is simple. Much emotion and passion have come to bear on this very simple issue. The questioh was there were two major groups and one group claimed a membership of 92. The difference was one or two votes.

physical'y brought before the President.

SHRI M. GOVINDA REDDY: The Governor has alleged in what manner they

were won over and there was one case where one member at least was won over at gunpoint. That has not been challenged so far.

SHRI DAHYABHAI V: PATEL: Do you

SHRI DAHYABHAI V: PATEL: Do you mean to say that he was brought before the President at gunpoint? This is the way you are doing . . .

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Mr. Patel, you had your say.

SHRI V. M. CHORDIA: The stories will be related. There are such cases where a member was kept in the house

(Interruptions)

SHRI M GOVINDA REDDY: Hon. Members are parliamentarians. The Governor is a constitutional authority. We are open to reason and please be open to reason. He is a statutory authority. He has not stated any falsehood. Either we believe him, however he may have exercised his power-that he exercises his power legitimately or we do not give any regard for the office of Governorship as such. You raise the slogan that you observe the Constitution. Naturally we should presume that the officers under the Constitution are exercising their powers constitutionally and judicially. Now there has been no charge made by hon. Members of the Opposition, who are shouting to-day, that the Governors in the other States have exercised thair powers with partisanship. There is no charge. If the other Governors could exercise their powers impartially, judicially and objectively, where is the reason for supposing that the Governor in one **State** has not **exer-**;

cised his powers reasonably, rationally judicia.ly, impartially or fairly and that he is being amenable to influence. Whether the Governor is right or wrong is a different matter but when the Governor, after considering the circumstances, comes to a decision, we have to give, in all fairness, to the Governor the right of exercising that discretion and we have to presume that he has exercised the discretion within his power. That has been done. The issue was simple. The Governor had to choose between one of the groups and the difference was only one Or two votes. Now I can understand if the difference was 6 or 10 or 15 votes. Then it would be easy for a Governor to make a choice, as they, the other Governors, have made in 6 or 7 other States. They have made the decision and the Governors have made their decisions because the circumstances were clear, the facts were clear before them, the numbers were clear and the majority was clear. Here it is a case where the difference is one. Now anybody who can bring to bear objective reasoning can see that it is a difficult choice to make whether really that one belongs to one group or the other. Of course, here the Governor has come to a decision and whether right or wrong, he has come to a decision and being the man on the spot, as a person who knows the place, who knows the Members and as one who has been there, we should give due credit to him that in full knowledge of the situation he has exercised his discretion in a rightful manner. How are we justified in attacking the Governor as such? Maybe, as Mr. Patel says, it is difficult for the Congress to form a Government there. I quite see that even if the Congress forms a Government, it might be difficult for it to maintain itself in power in the face of an Opposition which has engendered so many things and which has even brought violence to bear on the situation. It may be difficult to maintain. I do not say that if the Congress formed a Government there, it would be in power during this

period. the Opposition, who have claimed to that have 92 people and who paraded them before the President, would also not remain in power So also my if they formed the Government. friends cannot assure it. The position was this. The Governor was in a difficult position to who rea'ly commanded choose majority. Under those circumstances, a perfectprocess was ly democratic open. The Assembly was to have been convened shortly and if, as the Members now claim and as one of the parties has claimed, there were 92 people on their side, they could have easily, on the very first day of the meeting at the Assembly, voted down the Government in power if the Congress had formed the Government there.

Proclamation in

SHRI DAHYABHAI V. PATEL: They were not given the opportunity.

SHRI M. GOVINDA REDDY: 11 what they say is correct, that ihey had 92, they had the opportunity to prove before the eyes of the world. "Here we are and the Governor did not believe us and here we are 92 people. Let the Government go out.' They could have done

SHRI V. M. CHORDIA: They have done that in Jaipur.

SHRI M. GOVINDA REDDY: This is very significant. Why did not they •wait?

SHRI V. M. CHORDIA: Mr. Kaul said that they should not have done this or that.

(Interruptions)

SHRI M. GOVINDA REDDY: Mr. Chordia had his say, I did not interrupt him.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Order, order.

SHRI V. M. CHORDIA: He cannot go on saying things which are not resMrrect.

I do not say that, but it is also true I SHRI M. GOVINDA REDDY: I am only throwing a challenge to your argument and saying that if you had a majority as you say, that you made the President to believe, it was open to you. The Assembly was being convened, the date was announced and why did you not wait?

> SHRI V. M. CHORDIA: Why should we wait?

> > {Interruptions}

SHRI M. GOVINDA REDDY: My contention is that you were not sure of your majority and therefore you took recourse to subterfuge, to the crfurse of violence and to see that by sheer physical force you cou'd jom-pel the authorities . . .

(Interruptions)

SHRI DAHYABHAI V. PATEL: It was Mr. Sukhadia . . .

SHRI M. GOVINDA REDDY: It is obvious for anybody . . .

(Interruptions)

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Order, order.

SHRI M. GOVINDA REDDY: My contention is that they did not have a majority on that day; otherwise you would have waited for the Assembly . . .

(Interruptions)

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): You may not agree with him. Even then you should allow him. Let him say what he wants.

SHRI M. GOVINDA REDDY: To say that you had majority and by force, by riot or by violance trying to make the authorities to believe that you had majority is a thing which does not do credit to the Opposition.

SHRI DAHYABHAI V. PATEL: What an advocate?

SHRI M. GOVINDA REDDY: After aH nobody has said that the President's ru'e will last for ever and the Government have said that they will even not wait for Parliament to confirm the rule and that the President's rule will be lifted. If the Government were interested in seeing that the majority there is suppressed, they had other ways to do it. They would not have done this. So, Sir, all this is mere sound; a'l this is a make-believe thing, and, if, as hon, Members claim today, they have really a majority, well, I know it will be seen after the lapse of the Presidential rule; when the Legis'ative Assembly is convened, it will be very clear as to who has the majority. I therefore think, Sir, that this demand is out of place.

3 P.M.

श्री गोडे मराहरि (उत्तर प्रदेश) : वाइस-वेयरमेन महोदय, राजस्थान में जो परिस्थिति आज है उसमें अभी तक प्रेसी-डेंशियल ब्रार्डर जो प्रोमलगेट हवा है वहां पर उसको कायम रखते हुए सरकार किस तरह कामकाज चला रही है यह मेरी समझ में नहीं आता । जब पालियामेंट का सेशन न हो और इस तरह का भ्राडिनेंस राष्ट्रपति के द्वारा होता है तो लाजिमी तौर से सरकार को चाहिए था कि जैसे ही पालिया-मेंट का सेशन होता है उसको यहां पर लाकर मंजरी ले लेती, लेकिन सरकार ने ऐसी कोई चीज नहीं की और दलील यह दी जाती है कि हमारे मन में तो यह है कि दो महीने के बाद यह नहीं रहेगा, इसलिए हम लोग कोई जरूरत महसूस नहीं करते कि इसकी स्वीकृति पालियामेंट से लेते। जिस ढंग से सारा भामला राजस्थान में हुआ उससे यह साफ है कि जब तक कांग्रेस के अन्दर यह ताकत-ताकत क्या, कोई न कोई तिकडम कर के वह भ्रपना राज कायम रख सके तो वह उसकी साजिश करती रहेगी। यह साफ हो गया है कि राजस्थान में भी थीर उत्तर प्रदेश में भी। काग्रस कभी यह नहीं मानती कि जब लोगों ने उसके खिलाफ वोट दिया ग्रीर ग्रपोजीशन

के मम्बस का ज्यादा तादाद म भज दिया तो ग्रपने को हटा कर ग्रंपोजीशन को मीका दें--यह वह महसूस नहीं करती, चाहती है कि किसी न किसी तरह से कोई न कोई रास्ता हंदकर किसी तरह गरी पर बैठे-रहें ग्रीर बीस साल तक जो कुकर्म चलाए हैं उनको कायम रखें।

जो परिस्थिति स्राज राजस्थान में है उससे साफ हो गया है कि जनता इस ची.ज को बर्दाश्त करने के लिए तैयार नहीं है चाहे सरकार कुछ भी करे। पहले तो वह यह कोशिश करेगी कि जो विरोधी दल के लोग हैं उनमें ग्रापस में फुट डालें, यह कोशिश करेगी कि अपोजीशन के लोगों को खरीद लें या फिर जबरदस्ती कुछ लोगों को कमरों में बन्द कर के असेम्बली में जाने न दें। इस तरह की सारी कार्यवाही करके उनकी यह कोशिश रहती है कि किसी न किसी तरह कांग्रेस को कायम रखें। एक सदस्य यह कह रहेथे कि शायद अपोजीशन वालों ने वहां दवाब डाल कर मेम्बरों को अपने साथ कर लिया । इस बात की गलतबयानी इसी से साफ हो जाती है कि जो सत्ता है वह कांग्रेस के पास है, श्री सुखाड़िया सत्ता चलावें श्रीर साथ साथ दूसरों पर यह श्रारोप लगावें कि उन्होंने बल प्रयोग कर के या जबरदस्ती कर के लोगों को ले लिया है ग्रीर उनको कांग्रेस के साथ नहीं होने दिया। यह तो ऐसा साफ झठ है कि जिसके ऊपर कछ कहने की कोई जरूरत नहीं है । राजस्थान की जो राजनीति कुछ सालों से चली ग्रा रही है उसके ऊपर हम ध्यान देंगे तो यह साफ हो जायेगा क्योंकि न सिर्फ नाथदारा के सोने को हडप करने की साजिश हुई थी राजस्थान के इस मंत्रिमंडल के द्वारा, बल्कि ग्रभी-ग्रभी पिछले साल भी कुछ तीले सीना जी डिफेंस फंड में देने की बात थी गोदावत का सोनक उसके बारे में जो कुछ कार्यवाही हुई उक्क से साफ होता है कि वहां का मंत्रिमंडल, वहां के जो मस्य मंत्री थे दे सब इस साजिश में हाक 1973

बटाए हुए थे कि वहां के इस सोने को किसी न किसी तरह गायब किया जाय। इन सब बोजों से हमको यह लगता है कि सुखाड़िया साहब या वहां की कांग्रेस पार्टी वहां की सरकार को इसलिए हस्तगत करना वाहती थी कि अगर वहां किसी तरह गैर-कांग्रेसी सरकार बन गई तो फिर जितने भी उनके काले कारनामे हैं सब सामने आ जाऐंगे और उन सब को बंड़ित भी किया जाता। इसलिए उनकी यह कोणिण रही है कि किसी न किमी तरह अपने को कायम रखें।

इसमें वहां के गवर्नर क्यों उनके साथ हो गए यह मेरी समझ में नहीं ग्राता । उसका साफ कारण यह है कि जो गवर्नर वहां पर हैं श्री सम्पूर्णानन्द वे कांग्रेस के सदस्य हैं, कांग्रेस के नेता रह चके हैं बोर बभी भी उनका दिमाग ऐसा बना हम्रा है कि वे समझते हैं कि देश में अन्य कोई पार्टी कांग्रेस को छोडकर रहनी ही नहीं चाहिए । कभी कभी बातचीत में वे कहते हैं कि उनकी यह साफ राय है कि कांग्रेस के सिवाय कोई दूसरी पार्टी इस देश में नहीं रहनी चाहिए । इस तरह का दिमाग रखने वाले जो गवर्नर बन जाते हैं वे इसी तरह का फैसला कर सकते हैं. ग्रीर कोई फैसला नहीं कर सकते । इसलिए में चाहता हं कि जो गवर्नर बनाए जाते हैं उनकी नियुक्ति के बारे में नए सिरे से सोचना चाहिए । कांग्रेस की यहां पर हक्सत ज्यादा दिन चलने वाली नहीं है। ग्रभी तो पुरे उत्तर भारत में कांग्रेस की सरकार खत्म हो गई, कुछ दक्षिण में भी खत्म हो गई, उड़ीसा में भी खत्म हो गई। इस ग्रवस्था में 🕾 छ ही दिन में मेरा यह ग्रन्दाज है कि केन्द्र में भी खत्म होने वाली है। इस ग्रवस्था में हम लोगों को गवर्नर की जो नियुक्तियां होती हैं उसके बारे में नए सिरे से सोचना चाहिए क्योंकि इस तरह की पार्टियों के ब्रादिमयों को गवर्नर बनाने से काम नहीं चलेगा।

असल में राजस्थान में क्या हुआ इसके बारे में देखा जाए । शुरु से जब बातचीत

चली, गवर्नर साहब ने अपोजीशन के लोगों को बला कर बात की है, उस समय का उनका बयान मैं याद करता हूं। उन्होंने कहा कि कल कुछ अपोजीशन के नेता मेरे पास आए ग्रीर उन्होंने बातचीत की ग्रीर जाते बक्त कुछ ऐसे शब्द कहे जिससे मैं इस सारी चीज के बारे में पूर्निचार कर रहा हं। विरोधी दल के नेता ने यह कहा कि राजस्थान में प्रेंसीडेंशियल रूल बर्दाश्त नहीं किया जायगा, कोई भी इस चीज को बर्दाश्त करने के लिए तैयार नहीं है। ऐसी कुछ बातें वहां अपोजीशन के नेता लोगों ने कहीं। इस बीज को लेकर उनके दिमाग में ऐसी उलझन पैदा हो गई कि उन्होंने सोचा कि इनको हम सबक सिखाएं, हम यहां पर प्रेसीडेंशियल रूल लाग कर के दिखाऐंगे। इस तरह की जिद में स्नाकर गवर्नर साहब ने सारा मामला गड़बड़ किया ग्रीर संविधान का गला घोटाकर, जो जनता की इच्छा थी उसके प्रतिकल, वहां पर कांग्रेस की सरकार को बिठाने की साजिश उन्होंने की । मैं यह साफ कहना चाहता हं कि सम्पूर्णानन्द ने जो कुछ राजस्थान में किया है उससे वे लायक नहीं रह गए हैं गवर्नरिशप के। इसलिए मैं चाहंगा कि इस तरह के मामले के ऊपर सरकार सोचे । होम मिनिस्टी की एडवाइस हो, चाहे किसी की भी एडवाइस हो, मैं पूरा दोष गवर्नर साहब को दंगा। उन्हीं के हाथ में फैसला था कि वे क्या रिपोर्ट भेंजे प्रेसीडेंट के पास । मैं यह कहना चाहता हं कि वहां पर यह चीज साफ थी कि पहले से कि विरोधी दल के पास बहमत था। 92 लोग पहले उनके साथ थे, बाद में 93 हए ग्रीर जब प्रेसीडेंट के पास लोग ग्राए तो मैं भी उनसे मिला श्रीर 93 लोगों ने एक साथ जाकर प्रेसीडेंट के सामने कहा कि हम राजस्थान में कांग्रेसी सरकार को नहीं चाहते हैं श्रीर हम खद वहां पर सरकार बनाना चाहते हैं। प्रेसीडेंट साहब ने उन लोगों से यह भी पूछा कि तुम स्वेच्छा से कह रहे हो। उन्होंने कहा कि हम स्वेच्छा से कह रहे हैं। हम वहां पर अपनी सरकार बनाना चाहते हैं। उन्होंने चव्हाण [श्री गोडे मराहरि]

माहब से कहा कि देखों 93 लोग कह रहे हैं कि वे अपनी सरकार बनाना चाहते हैं। इस अवस्था में यह साफ है कि वहां पर कांग्रेस का बहमत नहीं है, फिर भी प्रेसीडेंट रूल ला गु है। उसको क्यों अभी तक चाल रखा है मेरी समझ में नहीं ग्राता । एक दलील यह दी जाती है कि वहां लोगों ने बलवा कर दिया या वहां पर गडबड कुछ ऐसी हो गई कि ग्रसेम्बली को स्थिगित करना पडा। में जानना चाहंगा कि कहां-कहां बलवा नहीं इद्या। क्या पटना में फायरिंग नहीं हुई थी ? उस वक्त ग्रसेम्बली क्या वहां पर भंग हुई थी ? क्या कलकत्ता में जितनी फायरिम्स हुई, उस वक्त वहां पर असेम्बली को तोड दिया गया था ? जहां जहां काग्रेस की सरकार रही वहां पर बलवे भी होते रहे, वहां पर गोली भी चली, वहां पर चाहे कितना ही हरल्ला हुआ लेकिन वहां की सरकार कायम हुई, वहां पर असम्बली को भंग करने की बात नहीं साची गई । मगर राजस्थान में चंकि यह अवस्था थी कि वहां कांग्रेस सरकार नहीं बन पायेगी, इससे दलील यह दी जाती है कि वहां पर कुछ गडबड शरु हो गई इसलिये वहां ग्रसेम्बली बनाने में, सरकार बनाने में, असफल रही। तो यह तो साफ है कि मुखाडिया साहब के पास बहमत नहीं था नहीं तो वे 14 तारीख को वहां पर असेम्बली बला लेते और अपनी सरकार वहां बना लेते, उनके पास बहमत हो या नहीं। लेकिन जब यह उनको साफ हो गया कि उनका बहुमत नहीं है, तो कह दिया कि यह सारी साजिश हुई है और वहां पर प्रसोहेंट रूल लाग कर दिया गया । इसलिये मैं चाहंगा, यह जो प्रामलगेशन है इसको जल्द से जल्द खत्म किया जाए, वहां जो वहमत में विरोधी दल वाले हैं उनको एक मौका दिया जाय कि वहां पर ग्रपनी सरकार बना लें क्योंकि हमेशा एक चीज रही है कि जो भी पावर में ग्राता है उसको शुरू में एक एड्वान्टेज होता है लोगों को खरीद लें ग्रीर खास कर जो सत्तारूढ

दल हैं जो बीस साल से सरकार चला रहा हो उसी दल को फिर मौका मिल जाये तो ऐसे लोग जो इधर उधर के होंगे उनको किसी न किसी तरह लालच देकर ग्रपने साथ करने की कोणिश करते हैं। तो इस ढंग से वहां पर भी, राजस्थान में,कोशिश की गई कि सुखाडिया साहब मुख्य मंत्री बन जायें, फिर वहां कुछ लोगों को ग्रपने साथ कराने की कोशिश करें। लेकिन वहां की जनता जागरूक रही श्रीर वहां पर जो भी प्रदर्शन हुए उससे उस तरह के जो एम० एल० ए० हो सकते हैं थे वे भी समझ गए कि ग्रगर हमें कांग्रेस के साथ चलना है तो जनता हमको छोड़ेगी नहीं इसलिए उन्होंने ग्रपोजीशन का ही दिया और कोई उधर गया नहीं । असल में कुछ उल्टा काम हम्रा कि कुछ कांग्रेस के एम० एल० ए० अपोजीशन के साथ चले गये । तो मैं चाहंगा कि जल्द से जल्द इस प्रेसीडेंशियल झार्डर को रिवोक किया जाये और साथ साथ में एक चेतावनी और देना चाहता हं केन्द्र सरकार को, कि जिस ढंग से राजस्थान में, उत्तर प्रदेश में, सारी साजिश की गई कि कांग्रेस और सरकार को कायम रखा जाय, यह चीज ग्रब चलने वाली नहीं है क्योंकि ग्रब जनता का रूख बदल गया है, अब कांग्रेस के लोग भी समझ गये हैं भ्रीर जगह जगह कांग्रेस के अन्दर फट होकर लोग कांग्रेस स ग्रलग हो रहे हैं क्योंकि वे ग्रब कांग्रेस की सरकार को ज्यादा दिन चला देने के पक्ष में नहीं है और वे जानते हैं कि देश की भाराई ग्रापार्जाशन के जारिये गैर-कांग्रसी सरकार से होने वाली है काग्रेस सरकार से भलाई होने वाली नहीं है । इनलिये ग्राज ऐसी परिस्थिति सारे सूबों में पैदा हो गई है जहां कांग्रेत के लोग भी यह समझने लगे हैं कि ग्रब कांग्रेस का साथ देने से देश की कोई मलाई होने वाली नहीं है । इसलिये मैं चाहुंगा कि कांग्रेंस जो बीस साल से ग्रवने कुकर्म चलाती ग्रा रही है उसकी ग्रब समझ लेना चाहिये कि ग्रपने ऊपर

काब एखें ग्रीर ग्रपने खद के ऊपर काब रखकर जो प्रजाके प्रतिनिधि अपोजीशन पार्टी के लोग हैं उनको अपनी सरकार चलाने का मीका दें। साथ-ताथ यह भी है कि उन सरकारों के साथ यहां से ऐसी साजिश नहीं हो कि उनका जो भी प्रयास होगा जनता की भलाई के लिये उस पर कोई न कोई रोक यहां से डालें। अगर ऐसी चीज चली तो फिर केन्द्र में भी ग्रीर सारे हिन्दस्तान में ऐसी परिस्थित खडी होगी कि इस सरकार को सामना करना मण्किल हो जायेगा । तो मैं यह चाहंगा कि अगर सरकार को जनतंत्र में और डेमोकोी में कोई विश्वास है तो फिर उनको चाहिये कि जहां पर लोगों ने कांग्रेस के खिलाफ अपना मत दिया वहां पर तूरन्त हट जावें ग्रांश लोगों को मौका दें कि वे अपोजीशन की भिनिस्टी वहां बना सर्के ।

मैं यह कहते हुए एक चं.ज की श्रोर ध्यान खींचना चाहुंगा । पिछती बार भी मैंने कहा था कि कई राज्यों में जहां पर गैर कांग्रेसी सरकार बनी हैं वहां से कुछ कागजात ग्रार फाइनें गायब कराने की साजिस चल रही है और वहां पर भ्रष्टा-चार ग्रीर दूसरे मामलों में जो लीग फंसे हए हैं उनको बचाने का एक प्रयास केन्द्र की तरफ से हो रहा है। कई प्रदेशों में यह देखने को आया है कि वहां की फाइलें वगैरह होम मिनिस्ट्री ने मंगवाई हैं कहीं पर हुछ फाइल्स को जला भी दिया है ब्रोर इस तरह की कुछ **हरकतें ह**ई हैं जो बंद होनी चाहिये ग्रीर जो भी केन्द्र में इस तरह की चीज ग्राई हो उसको वापस लौटा देना चाहिये क्योंकि ग्रगर लोगों के ऊपर ब्रारोप ब्राएँगे तो फिर एक्स पार्टी डिसीजन वहां पर लेना पडेगा बिना फाइल के उनको सजा देनी पड़ेगी। इस तरह की ग्रगर बचाने की कोई माजिश होगी तो उसे लोग बर्दाश्त करने वाले नहीं हैं।

मौलाना श्रब्दल शक्र (राजस्थान) : जनाब बाइस चेयरमैन साहब मैं राजस्थान में प्रेसीडेंग्ट रूल के मसल के बारे में कुछ अर्ज करूंगा । राजस्थान के सिलिसिले में मेरे बहुत से मोद्यज्जिज दोस्तों ने मुख्तलिफ किस्म की बातों हाऊस के सामने रखी हैं ग्रीर बयान की हैं। राजस्थान में जिस हासत में गवर्नर को मजबर होकर प्रेमी-डेन्ट रूल का एलान करना पड़ा उसकी सही-प्रही तसवीर मेरे खयाल में अभी हाऊम के सामने नहीं बाई है। राजस्थान में प्रेसीडेंग्ट रूल होने से पहले चुनाव के जमाने में हमारे दोस्तों ने जिस तरीक पर कांग्रेस के खिलाफ प्रचार किया, लोगों के जज्जात को उभाडा लोगों के ग्रन्दर इंग्लियाल ग्रंगेजी पैदा की, वह चनाव के जमाने में अगर कोई राजस्थान का दौरा किया हो तो उसको पता होगा । कांग्रेस की सब से बड़ी दिक्कत यह थी कि कांग्रेस एक कोमी बुनियाद पर, चुनाव लड़ रही थी. वह धार्मिक बनियाद पर, जातपात की बनियाद पर, पैसे के बल बने पर या ताकत की वनियाद पर इलेम्शन नहीं। लंड रही थी। एक ऐंती जमात जिसने हिन्द्स्तान में कौ मियत की बनियाद डाली हिन्द्स्तानियों के कौमियत की तसबीर ग्रीर बनियाद रखी उस को मंजूर किया हो. उसके सामने सारा मल्क हो और एक मतहिदा कौमियत हो और इसरी योर ऐसी हालत हो कि मुख्तलिफ किस्म के उसके खिलाफ धार्मिक प्रोपेगन्डा हो रहे हों, जातपात का प्रोपेगन्डा हो रहा हो, कहीं दौलत की फरावानी हो, कहीं तशददद का मुजाहिरा हो तो ऐसी एक जमात के लिये इलेक्शन का लड़ना कितना कठिन ग्रीर मश्किल हो जाता है। कांग्रेस एक ऐसी जमात थी, कांग्रेस की ब्नियाद एक कौमी तसब्बर पर थीं इमिलये इन तमाम मशकिलात के बावजद भी उसने राजस्थान में एक पोजीशन ग्रौर एक हैसियत **श्रौ**र एक ताकत ग्रीर कुब्बत हासिल की । इन

1979

मिलाना ग्रब्दल शक्र तमाम चीजों के बावजुद भी कांग्रेस एक पार्टी होने के नाते, एक वाहिद पार्टी होने के नाते, ग्राज राजस्थान में उसकी मैजारिटी है, उसकी ग्रक्सरियत है।

श्रीविमलकुमार मन्नालालजी चौरडिया: क्वश्चन ।

मीलाना अब्दुल शकर : मगर हमारे कछ दोस्त हमसे अपने जाती इंग्डिनलाफात की विनियाद पर दट कर चले गये हैं ग्रलग हो गये हैं, तो आज भी उनसे हमारा नाता है। हमें उम्मीद है कि वे हमारे साथ ग्रायेंगे ग्रीर कांग्रेस के हथ को मजबत करेंगे । राजस्थान में कांग्रेस की गवनेमेंट बनेगी । ग्रपोजीशन पार्टियां, जिनके कि मुख्तलिफ मकासिद हैं, जिनके प्रोग्राम मुख्तलिफ हैं, उनका सिवाय इसके कि कांग्रेस को नीचा दिखाया जाय. कांग्रेस को हराया जाय. कांग्रेस को डिफीट किया जाय, और कोई सकसद, कोई मजब्बिज मकसद नहीं है । मस्तिनिफ मकासिद की वनियाद पर ये जमाते कव तक रहेगी ग्रीर हिन्द्रतान के मुस्तलिफ सूत्रों में गवर्नमेंट कब तक चलायेंगी मैं कह नहीं सकता ।

मैं राजस्थान के सिलसिले में यह अर्ज कर रहा था कि राजस्थान के गवर्नर ने हालात से मजबूर होकर प्रसीडेन्शियल रूल का ऐलान किया । गवर्नर के बंगले पर जो लोग गपतग करने के बास्ते गये थे. गवर्नमेंट बनाने के सिल्सिले में बातचीत करने के वास्ते गए थे तो वे लीडरान बजाय बातचीत करने के मतहद हो तशद्दद से भरे हुए नारे ग्रीर ग्रावाजें गवर्नर के बंगले के सामने मजमा लगाकर बलन्द कर रहं थे ग्रीर तजहद पर वे भ्रामादा थे । गवनंर ने जब यह देखा, गवर्नर ने जब यह हालत महसुस की. गवर्नर ने जब देखा कि ये राजस्थान की शाति, राजस्थान के अमन को, भंग करना चाहते हैं ग्रीर ताकत, कृब्बत ग्रीर बलवे के बल पर गवर्नमेंट बनाना चाहते हैं तो गवर्नर का दिमाग बदला । गवर्नर के दिमाग पर असर पड़ा और दफा 144

का वहां निफाज किया गया ताकि इस तरह का माहौल पैदा न हो और गांति ग्रीर ग्रमन के माहील में गवर्नमेंट के मताल्लिक बातचीत की जाय कि किस तरह से गवर्नमेंट बनाई जायगी ग्रीर जिस पार्टी की मेजारिटी होगी, वह गवर्नमेंट बनायेगी। (Interruption)

जब मैंने श्राप की बातें इत्मीनान से मुनी तो आप भी मेरी बातें इत्मीनान स सनिये तो मैं यह अर्ज कर रहा था कि उसके बाद गवर्नर ने क्या किया । उन्होंने दफा 144 का निफाज किया और 144 का निफाज सिविल लाइन में हथा । फिर शहर में रात में मीटिंगें हुई जिनमें बड़े बड़े जिम्मेदार लोगों ने तकरीरे की । मैं उनका नाम हाउस में लेना नहीं चाहता। लेकिन मैं यह कहना चाहता हूं कि वड़े बड़े जिम्मेदार लोगों ने उन भीटिगों में बहत ही गैरजिम्मेदार तकरीरें की । लोगों को कहा गया कि खददर टांपी को जला डालो । उनसे यह भी कहा गया कि क्या राजपती का खन खत्म हो गया है जो इस तरह की बातें बर्दा त कर एडे हैं। मजमा से यह भी पछा गया कि तम क्या करना चाहते हो, तम दका 144 मानते हो या तोड्ना चाहते हो। उसपर मजना ने कहा कि हम 144 को नहीं मानते हैं और हम 144 तोडेंगे। फिर दसरे दिन दफा 144 की तोड कर चीफ मिनिस्टर के बंगले पर हमला किया गया। जब इस तरह की बातें हुई धीर यह ऐलान किया गया कि किसी तरह भी हम कांग्रेस मिनिस्टी यहां पर बनने नही देंगे, जयपुरं में खुनखराबी होगी, जयपुर में कत्ले ग्राम हो जायगा, तब ग्रापने देखा कि किस तरह से मजबर हो कर के गवर्नर जो है उनको वहां कर्पय लाग् करना पड़ा। लेकिन उस कर्फयुकी हालत में वया हुआ। उस कर्फय की हालत में वहां पर दकाने जलाई गई, डाकखाने को ग्राग लगाई गई और कर्फ्यको तीड़ागया पलिस ने उस मजुमें के सामने हाथ जोड़े जिसको गैर-जिम्मेदार लीडरों ने मश्तइल कर दिया था। उसमें अवाम का कोई कस्र नहीं था

श्रीविमलकुमार मञ्जालालजी चौरडिया: लीडर तो जलों में बन्द थे।

मौजाना अब्दल दाक्र : आप सुनिये इत्मीनान से । तो उस में जनता का कोई कस्र नहीं था बल्कि इन लीडरों का कसुर था। पलिस ने हाथ जोड़कर उनसे कहा कि दफा 144 लगी हुई है और आप यहां से हट जाइये, हम सरकार के मलाजिम हैं और जब आपकी नरकार होगी तब हम आप के भी मलाजिम होंगे। फिर भी ग्राप ने देखा कि किस तरह से पालिस के जिम्मेदार अफ़सरों पर, डी० एस० री० पर, एस० पो० पर हमला किया गया। इतना ही नहीं , पलिस पर बन्द्रकः चलाई नई। फिर जब पुलिस ने देखा कि हालात नाजक हो गये हैं और हालात इतने ग्रागे बढ गये हैं, तो पलिस को भी मजबर होकर के गोली चलानी पड़ी। मैं यह अर्ज करूंगा कि वह डीक इं हम विस्मेदार खदमी हैं, हम पालियामेंट के में म्बर है हुन ग्रसेम्बली के मेम्बर हैं, हम मिनिस्टर हैं, लेकिन जिस तरह ने हम देश भवत हैं, उसी तरह से पुलिस का वह सिपाही भी देश भक्त है जो हिन्द्स्तान की जनता की इञ्जत, उसकी दौलत और उसके माल की रक्षा के लिये और ग्रमन व शांति कायम रखने के लिये कड़कड़ाती ध्रप मे, वरथराती सर्दी में और मसलाधार वारिण में पहरा देता है। तो वह भी उतना ही देशभक्त है जितना कि मैं है, पुलिस वाले को भी देश में रहने का उतना ही हक है जितना कि मझको है। फिर भी ग्राज किसी को इतनी तौफीक नहीं हुई है कि वह पुलिस वाले जो इस तरह मारे गये, उनकी हमददीं में दो शब्द कह दें। में आप से कहंगा कि पलिस की वहां मजबूर होकर के गोली चलानी पड़ी . . .

था विमलक्षार मन्त्रलालजा चौर्डिया : मेरा एक व्यवस्था का प्रश्न है। उस घटना का उल्लेख ठीक नहीं है क्योंकि उसकी जांच हो रही है।

उपसभाष्यक्ष (श्री ग्रक्वर ग्रली खान) : अगर उसकी जुडीशियल इंक्वायरी हो रही है तो उसका जिक नहीं होना चाहिये।

श्रो विमल हमार मन्नालालजी चौरडिया: बस यही निवेदन है। वैसे वे चाहे जितनी जोर से बोलें, उसमें मुझे कोई घापत्ति नहीं है बह्निः उससे मैं प्रसन्न हंगा।

SHRI M. M. DHARIA (Maharashtra): Mr. Vice-Chairman, is it the privilege only of the Opposition to speak in that way?

उपसभाष्यक्ष (श्री अकबर अली लान) : मीलाना अब्दूल शकर साहब, ग्राप मझको मखातिब कीजिये।

मौलाना ग्रब्दल शक्र : जनाव वाइस चेयरमैन साहब, ग्रापको मालुम होना चाहिये कि राजस्थान असेम्बली जो है वह शहर के ग्रन्दर है ग्रीर वहां ऐसे रास्ते से जाना पडता है जो शहर को कास करके जाता है ग्रीर वहां शहर में कांग्रेस वालों के खिलाफ़ ऐसा माहील पैदा कर दिया गया था, ऐसा वातावरण पैदा कर दिया गया था कि गवर्नर को मजबर होकर के वहां कपर्य लगाना पड़ा। गवर्नर ने जब देखा कि इस तरह की बातें हो रही हैं, इस तरह से लोग ताकत से ग्रीर हिंसा से उनको मजबर करना चाहते हैं, तो मजबर होकर उनको कपर्य लगाना पड़ा। यह ठीक है कि ग्रसेम्बली बलाली जाती ग्रीर वहां सब बातों का फैसला हो जाता । लेकिन जब अवाम में और पिटलक में इस तरह से गैरिजिम्मेदार तकरीरें की जायें ग्रीर वहां पर तशददद का वातावरण बनाया जाय, तो ऐसी हालत में वहां पर गवर्नर के लिये सिवाय इसके कोई चारा नहीं था कि वह वहां पर कपर्य लगाये। उसके बाद उन्होंने सेंटल गवर्नमेंट को वहां की सारी सही पोजीशन, सारे सही हालात के बारे में रिपोर्ट दे दी। वहां का गवर्नर एक देशभवत है, एक प्राना कांग्रेसी है और ऐसा वांग्रेसी है जिसकी जिंदगी बेदाग है, जिस पर कोई घट्या नहीं है। इसलिये उसके लिये इस किस्म के गलत बल्फाज कहना सही नहीं है।

यहां पर राजस्थान के चीफ मिनिस्टर का भी जिक आया है। हम यह नहीं कहते

[मीलाना अब्दल शकर]

Proclamation in

निनिस्टर गंजस्थान से कोई गलती नहीं हुई है। लेकिन राजस्थान के चौफ मिनिस्टर का जिक वहां पर लाने की वजह यह है कि वह एक जीर-दार इन्सान है, एक सच्छा सा मनाईकर है, एक अच्छा एडमिनिस्टेटर है, एक होशियार और ढंग से काम करने वाला बादमी है श्रीर अपोजीशन के मेरे दोस्त यह समझते हैं कि राजस्थान में जब तक सखाडिया साहब की पोजीशन डाउन नहीं की जायेगी, उनको बद-नाम नहीं किया जायेगा, उनको गिराया नहीं जायेगा तुत्र तक हमारी यह चीजें सफल नहीं हो सकती है। मैं यह कह देना चाहता हूं कि राज-स्थान में बाज भी कांग्रेस स्टोंग है और वहां कांग्रेस गवनेमेंट बनेगी और इसको थोडें दिनों के बाद ग्राप देख लेंगे ।

में यह भी बर्ज करना चाहता है कि राजस्थान एक सरहदी शुवा है। राजस्थान का सरहद पाकिस्तान से लगी हुई है। इसलिये जब तक राजस्थान के हालात ठीवः न हो जायें. दुरुस्त न हो जायं, उस वक्त तक मैं अपने हाम मिनिस्टर साहब से खर्ज करंगा कि वे पूरी निगरानी रखें। राजस्थान में हम कभी ऐसा नहीं होने देंगे जिससे पाकिस्तान खण हो या कोई फायदा उठाये। वस मैं इतना कह कर अपनी तकरीर खत्म करता है।

SHRI BANKA BEHARY DAS: Vice-Chairman, Sir, while demanding immediate withdrawal of President's rule in Rajasthan I am constrained to say that by imposing President's rule in Rajasthan the Congress Government has committed political aggression on the rights of the peoples' representatives of Rajasthan and also on the democratic and constitutional rights 01 the people of the State. If I may be allowed to use the strong words that Dr. Ambedkar said in the Cons-tituent Assembly when discussion was taking place aboiit this article, he said this must not be an invasion which is wanton and arbitrary. While

discussing article 278 of the I) Constitution which corresponds to this very article which is being re red to here now, he said:

"The proper thing we oughi expect of course is that such articles will never be called into operation and they would d letter. If at all they are remain a brought into operation, I hope the Presi who is endowed with these powe will take proper precautions before actually suspending the administration of the province. I hope first thing he will do would be to issue a mere warning to a pr" that things are not happening iti the way in which they are intended to happen in this Constitution."

Sir, I want to refer, before going the other aspects of the Rajasthan affair, to these memorable words Dr. Ambedkar whose statue has been unveiled yesterday only in the cincts of this Parliament. Sir, w his statue was being unveiled were reminded of the great word Dr. Ambedkar who is one of the Chiel architects of the Constitution and are today discussing a matter which i serious and which is tantamount an invasion of the people's rights in Eajasthan State. Sir, here I want to refer you to the constitutional provi son just to point out that the President of India is not bound to accept the opinion of the Governor. If I may be permitted to quote the relevant article, article 356 says:

"If the President, on receipt of a report from the Governor of a State or otherwise, is satisfied that a situation has arisen in which the government of the State, cannot t>e carried on in accordance with the provisions of the Constitution..."

It has been explicitly stated here that the President is not bound to act according to the report of the Governor because he can rely upon the report: of the Governor Or on something ei3[^] also which comes to his notice from some other quarter and it would have1985

been proper on the part of the President before he accepted the advk-e 01 the Government or the Home Ministry to go into the details of the case before he issued the Proclamation.

THE VICE-CHAIRMAN (SHRI AKBAR AL.I KHAN): That is why he did not accept the recommendation in roto.

SHRI BANKA BEHARY DAS: He may not have but the very fact that he imposed President's rule means that he accepted that the State cannot be administered in a proper way. Just to quote Mr. Basu who is one of the experts on this, he said this about the imposition of President's rule:

"As to the political propriety of the use of this power however it may be said that the very wosds, 'in which the Government of the State cannot be carried on in accordance with the provisions of the Constitution' indicate that article 356 is not intended to supersede the other provisions of the Constitution relating to the State, that is, the principles of responsible government laid down in articles 163 and 164 but intended to prevent a deadlock when the normal provisions of the Constitution relating to the government of the State cannot practically be applied in that State. As has been already said, it is a provision which is to be applied in the last resort in order to prevent chaos and disorder."

Sir, I want to know, when the President considered this report of the Governor, when he accepted the advice of the Home Ministry whether he was satisfied that a situation has developed in Rajasthan which is tantamount to chaos and disorder. Whatever might have been the report of the Governor, I am also very forry to say that the words that have been used by the Governor in his confidential letter, a portion of which has been laid before this House, dated 12th

March are regrettable. When Mr. Sukhadia informed the Governor that he was not in a position to form the Ministry then the Governor did not call the other party to form the Ministry—I mean the United Front—and he has given the reason why he has not called it. He says, 'I cannot conscientiously call upon the other party led by Maharawal Laxman Singh to form the Government.' Here the question of conscience comes. Instead of taking into consideration the situ-: ation in Rajasthan and the fact whether somebody else could have been available who could have formed the Government, he went into'the question of conscience. And what was his conscience" His conscience was that the other persons who should have been called to form the Government are not law-abiding citizens; they are violating section 144 and they want to create chaos in the State. It is none of the business of the Governor to consider these aspects.

We know that the Governor wanted Mr. Sukhadia to form the Ministry. Whatever might have been the emotional words that have been used in this House, it was a fact that the Governor was prompted by partisan considerations to invite Mr. Sukhadia to form the Ministry. And when Mr. Sukhadia failed to form the Ministry it was proper on the Part of the Governor to call on the other party, the United Front, to form the Ministry. If the United Front also had refused to form a Ministry then it would have been proper on the part of the Governor to recommend imposition of President's rule in the State. In this connection the parallel of Andhra has been cited. I may say here that the Congress Party quotes only such parallels that suit them. They have not auoted here what happened in Kerala nor have they quoted what happened in Always they have pursued Orissa. double standards. time when the Last Presidential Proclamation in respect of Kerala was being discussed, we had said that the Congress Party

[Shri Banka Behary Das]

was not going to rule this country for all time to come and that it was a multi-party rule that was going to come about in the country. We know-India is a huge country. We have 17 legislatures besides the Union legislature here. Nobody will say that one single party whether it be the Congress or any other party—would be ruling this country in all the States and at the Centre always. So last time when the Kerala Proclamation •was being discussed we suggested that a convention should be developed in co-operation with other parties in this regard so that the Congress Party or any other party which rules the States or at the Centre will not be blamed -if it were to impose President's rule in any State but this advice has fallen on deaf ears. And from the speeches •that we are hearing here now. I am afraid that the Congress people have not still learnt what is going to be written in the history of the country.

The writing on the wall is very •clear. In U.P. the Congress Ministry was there with a claimed majority but after that what has happened? We know very well what is going to happen in other States after that has happened in U.P. We know that in Andhra and Assam the Ministry has been expanded only vesterday and the dissidents have been taken into the Ministry. They have been taken into the Ministry so as to avert a crisis that the Chief Ministers of these States were apprehending. So I want to say that the writing on the wall is very clear; you are not going to rule next time even if you are allowed to rule here for five years. Unless all the parties sit together, unless the Congress wants to develop a very healthy convention in this country and allow discretion to be used by the Governors in whichever manner they want, there will be chaos and disorder in the country in *spite of the fact that President's rule will be imposed.

In this regard, Mr. Vice-Chairman, I want to say something about the appointment of Governors. When trie Congress Party was ruling everywhere it had been the convention that the Prime Minister consulted the Chief Minister of the State concerned before appointing a Governor for thai State. I want to know from the Home Minister whether in appointing Governors to the States he will iollow the same procedure that was being followed when the Congress Chief Ministers were there in the various States or whether they will go on like this that in Mysore where there i^ Congress rule they will consult the Chief Minister but in Madras where there is Mr. Annadurai they may not consult him but just impose a Governor on that State. This sort of appointment of Governors cannot go on for a long time. The Congress Party should think of developing a healthy convention in this matter and consider how the Governors should be appointed. Personally I am of the opinion, and my party is also of the opinion, that the post of Governors should he abolished or like the zones, three or four States may be combined to have one Governor and further the appointment of Governors should be subject to ratification by Parliament. Whether this method is followed or whether some other method is to be followed1 in the matter of appointment of Governors, it is for the Congress Party immediately to sit with the other Opposition parties and decide whether the post of Governors will be there and if it will be there how the appointment should be done. I also want to know from the Minister whether in the matter of appointment of Governors to the States—some appointments have already been made and some will be made in futurethey are going to consult the Chief Ministers of the non-Congress Governments or not.

In this connection the question of the President also comes in. Here I want to plead again when the writing on the wall is very clear, even in this

1989

election unles, they pursue a policy of unanimity and consensus. I do not know what is going to happen to the election of the President. We know what happened about certain officebearers of the other House. I am not going to refer to it. because that will not be proper. But I want to say now that the majority of the Congress is being slashed down everywhere by the verdict of the people, it is now proper for them to think how all these non-controversial posts, whether of the Governors or of the President and the Vice-President, should be filled. If they do not do it, I am sorry it will be very late and instead of preventing chaos and disorder, they will be welcoming such a situation that we are having in Rajasthan now. In this connection I want to refer to another peculiar aspect of the whole Rajasthan affair. I think the Governor has perhaps now understood what was his mistake. He perhaps wants President's rule to be revoked, but he does not know the way out of it. In this connection I will refer you to the Press conference of Dr. Sampur-nanand, a report of which has been published in 'The Statesman' of yesterday. It says:

"From our Special Correspondent in Jaipur Office. Dr Sampurna-nand told reporters at Raj Bhavan yesterday that the situation in the State was fast improving and he hoped that his assessment was correct. Nobody has sought my advice. I do not know whether I should voluntarily give advice."

Now, he is in such a state of affairs. You can see from this report how the Governor has now realised that he committed a great mistake. Now, he is in a quandary. He wants to know whether he should volunteer or the Home Ministry will require a report from him. According to the general convention, the Governor every fortnight gives a confidential report to the Government of India.

308 RS-6.

FTHE VICE-CHAIRMAN (SHRI M. RUTHNASWAMY) in the Chair]

I do not know, after the imposition of President's rule, how many reports he has submitted to the Government of India, but here he does not want to say anything about the real state of affairs that is obtaining in the State. From this it is clearly seen that there is no necessity of continuing President's rule in the State nor any necessity to wait for two months for the revocation of President's rule in the State. Here I want to say that the imposition of President's rule Rajasthan has been arbitrary and wanton. Even now considering the present situation there—it is absolutely calm and quiet—the constitutional machinery can be brought into being. I plead that when the Minister replies he should announce here in the House that President's rule is going to be revoked immediately in the State of Rajasthan and the right of the people will be immediately there.

SHRI K DAMODARAN (Kerala): Mr. Vice-chairman, I want to express my disapproval of the injustice done to the people of Rajasthan. The suspension of Rajasthan Assembly and the imposition of President's rule was an undemocratic and illegal act on the part of the Governor. The situation, as it developed in Rajasthan after the election, did not warrant any such action. Much has been said here about the personality and the virtues of Shri Sampurnanand. His personal integrity, his erudition, his philosophical approach, these virtues are not in question here. The issue under discussion is whether his political action or his political recommendation was correct or not, whether his judgment was correct or not and not his philosophical approach or any such thing. You may agree with his philosophical views or you may disagree. Personally I do not see eve to eve with his philosophical views. He has written a book called "Indian Social-In that book he says that

[Shri K. Damodaran.]

Indian socialism must be based on Vedanta. The hon. Member on the other side, with a beautiful voice, also praised his Vedanta, but what is Mr. Sampurnanand's Vedanta? He says in his book that according to socialism based on Indian Vedanta, the rich, propertied classes must be allowed to own property, own the means pf production and exploit the poor. I have heard of another man. He too was erudite. He too had personal integrity. He too believed in socialism and he too believed in Vedanta. His name is Swami Vivekananda. Now, according to the Vedanta of Swami Vivekananda, the rich people have no right to exploit the poor. Swami Vivekananda said: not the capitalist class, but the poor people should govern the country. That was his Vedanta. Where is Mr. Sampurnanand's Vedanta and where is Swami Maharajas' Vedanta.

SHRI SHEEL BHADRA YAJEE (Bihar): You are advocating the Maharajas' Vedanta.

SHRI K. DAMODARAN: You stand for the Maharajas' Vedanta. You may agree or disagree. That is another point. The question here is whether this gentleman was correct. Mr. Sinha in the morning said that the Governor might have been guilty of committing an error of judgment. Even the Minister stated the other day that the Governor's judgment about the majority or minority in the Rajasthan Assembly might be right or might not have been right. That means the Minister himself was not sure that the Governor's action was right and he could not defend it. He said that the Opposition members in the Rajasthan Assembly should have waited for the Assembly to be convened in order to prove that they had a majority. This is a very strange argument. The United Front of Opiposition parties clearly informed the Governor that they were *n a position to form a government. The

Governor should have immediately called the leader of the Opposition parties, tut instead he invir.ej Shri SuKhadia and asked him to form a government. What can pojr Mr. Sukhadia do? It is not enough that one has a desire to become a Cluel Minister. One should also command the majority in the House. Mr. Sukhadia had no majority in the House. So, he declined the offer. He said he could not form the Government. At least at that moment the Governor should have called the Opposition leaders and asked them to form government. He did not do it, because his mind was made up. He had even earlier decided what he should do. Then, he recommended President's rule for Rajasthan. In this the Governor was acting not only in haste and illegally but without, any regard for democratic traditions. He should have allowed the United Front to form the Government and allowed the democratic process to take its own shape. He did not do it. He should not have recommended suspension of the Assembly and the imposition of President's rule. He should no*, have asked the Centre to do it. The Centre, instead of advising him to change his views, immediately accepted it. Perhaps they themselves might have asked him to write such a report, such a recommendation. There have been previous instances like that, the Centre asking the Governor to write such and such report. In our history such instances have taken place. Anyway, his judgment was immediately accepted and the Centre also became a party to imoosing an undemocratic and unwanted rule on an unwilling neoole. After the imposition of President's rule, as was stated here, the United Opposition in Rajasthan had nroduced ample proof of their majority before the President by bodily nresentino 93 MLAs before him. The Government mieht sav that it was verv difficult to recognise ^11 these 93 M.LAs. In that case they should surely have convened the Assembly and allowed the Opposition to

their strength in the Assembly; They did not do that also.

Some Members on the other side have stated that when normal times j return. everything will be all right. You by your actions create a very ab- | normal situation and then say, after creating that abnormal situation, let a normal situation return. How can a normal situation come about unless you h:lo to bring it about? But that was not done.

Another strange argument I heard Shri M. Govinda Reddy putting forward is that the Opposition Members have not made any charge on the Governors in other States. What does it mean? Does it mean that whatever D-. Sampurnanand, the Governor nf Rajasthan, has d'ne is correct? How is it proved? Perhaps as is susnected by miny people this may be a feeler that if the Governor is allowed to have his own way as far as Rajasthan is concerned, you may try it on other States. That is ihJ fear. Rajasthan is a test. If democracy in Rajasthan is allowed to ba murdered, then democracy can be murdered in other States also. 1 do not know. That is not an argument anyway. If the Governors of six States have not been attacked and no charges have been brought against them, that itself is a proof which you can consider. If the Oppositijn's business is to bring charges against Governors, they can bring charges on other Governors also. That was not done. Why was this particular Governor singled out? That itself means that something "was wrong.

Another argument is advanced that the Opposition parties have no common ideology, have different views and different ideologies. The hon. Member there also said that. They ask how long the United Front Government will last. That is not the concern of anybody. It may last one day or five years or one hundred years. That is not the question at all. The whether question is democratic

procedure should be allowed to function or not, democracy should be allowed to function or not. The question is whether the leaders of parties which command a majority within an Assembly should be invited to form a Government or, as was done in Rajasthan, whether a leader of a party which did not command a majority in the Assembly should be asked to form a Government on the plea that he had the biggest party a_s far as the Assembly members. That was not enough that a man leads the biggest party in an Assembly. It is necessary that that particular man must have the command of the majority of the Assembly members. That was not there. That is the only question here. The Centre has done a great mistake. The President has also committed an error. He should not have accepted the Governor's report at all. He should have totally rejected it. He had the right to reject it, and the Centre also became a party to the Governor's action. So much ill-will and dissatisfaction have already been created. Now there is no use of speaking much about that but, as was demanded by so many Members here, the President's rule should be immediately, without any further delay, revoke^ and the Assembly of Rajasthan should be allowed to function, and the normal democratic process should be allowed to have its own normal course.

Thank you.

SHRI DALPAT SINGH (Rajasthan): Mr. Vice-Chairman, I do not agree with the hon Members on the opposite side. The charges they have put against the Rajasthan Government, the Governor and the Congress Party are baseless. TJnfortunately in the general elections there had been no clear majority of any particular party. Though the Congress Party had the largest number of votes and had the largest number of M.L.A.s., all the other political parties combined together cnnnot make that number.

(Shri Dalpat Singh.) The Governor was perfectly right in inviting the Congress to form a Government because there was no other party or parties which can claim so many M.L.As. It was in all fairness and impartiality that he took this decision. Nobody under similar circumstances could have acted otherwise. It became a very delicate and difficult situation when each side was claiming majority, and what majority? Majority by one number only. While the Governor was assessing the strength of parties, independent members were changing sides from one to the other. So under these circumstances it was all the more difficult to find out the actual strength. Therefore, under these difficult circumstances it was the duty of the Governor to use his discretion and he used it in the best and impartial way.

Sir, every political party which believes in democracy should adopt democratic method under similar circumstances. At such times demonstrations and slogans do not create a healthy atmosphere. But I regret to say that Opposition parties resort demonstrations and slogans which lead them nowhere. Whether they are in a majority or not cannot be settled by demonstrations and 'logans in the bazaars and streets. It is only on the floor of the Assembly that they can prove their majority. When the conditions were not peaceful and the situation in the State was not normal, there was no other way than to proclaim President's rule. It was not possible to call the Assembly because there was great tension in the city of Jaipur. There should be no cause of complaint against the Central Government when under such circumstances without dissolving the Assembly President's rule is promulgated till the situation returns to normal. The Congress is not hankering after power. Neither the Government nor the party wants this state of affairs to continue in Rajasthan;

they want the situation become normal.

In conclusion, I should like to submit that I do not see the utility or justification of such a resolution. We have been assured at the highest level that the Central Government is as keen as anybody can be to see that responsible Government in Rajasthan is given as soon as the situation is normal. The resolution is therefore futile and uncalled for and should be rejected.

Thank you.

SHRI A. P. CHATTERJEE (West Bengal): In fact. Mr. Vice-Chairman, this is a matter in which the attention of the House has been diverted so to say and profitably diverted on several occasions. Really the whole thing is understandable according to the principles of democracy. Why should actually the Central Government, I should say the President under article 356 of the Constitution have used his powers to promulgate this order under article 356 superseding the Assembly and assuming to himself all the executive powers of the State of Rajasthan? Now, there was a rumour at that time—and I 4' P.M. think the rumour was well-founded—that really this was one of the sticks of the Congress Government: this was the stick of Proclamation that they issued in Rajasthan, and by that stick they wanted to cow down and threaten th? intending rebels among the Congressmen in Uttar Pradesh. They wanted Uttar Pradesh for themselves because Uttar Pradesh was such an important State for them and naturally, the Congress Government, the ruling Congress Party, could not afford to lose their Utta, Pradesh from their midst. That is why in Rajasthan also they would not have a government formed by the non-Congress Opposition. By stopping the non-Congress Opposition, by preventing it from forming the government there, they wanted to have an influence, so to say,

exercised upon the intending rebel Congressmen of Uttar Pradesh, as I said, and in that way, they tried to keep it in their fold. But you know that that was not to be. The wheels of time have come full circle, and we have seen that the most prized State in the Congress fold, namely, the State of Uttar Pradesh, that has also fallen away from its fold. And now we And there a non-Congress Ministry in the saddle and the dear UP— I mean dear to the Congress, that beloved State—is now no longer under Congress rule.

Proclamation in

I might cite a statement which appeared in some journal some time ago which quoted a particular gentleman who said that if one travelled from Amritsar to Howrah by train, one would not have to pass through any Congress Ministry State in these days. Well, he will have to pass only through those States which had shaken off the misrule of the Congress Government, a misrule which had ridden them, like a terrible incubus, for the last 20 years. Therefore we are now in this situation where we find State after State going away from the Congress fold. State after State taking upon itself the rule and the government of the non-Congress Opposition—rather, Congress parties which were so long in the Opposition. Therefore there is no reason at all at the present moment why Rajasthan should still be suffering under this Proclamation issued under Article 356 of the Constitution by the President.

Mr. Vice-Chairman, really the time has come for the Congress people at the Centre to see the folly of their actions, the actions which they have taken so far, if they want to retrieve the damage that they have already done if they want really to reconstruct their image—I am quite sure that they will not be able to reconstruct it, their image has so long been an image of destruction of democracy, an image of misrule, an image of corruption, an image of oneparty dictatorship. I am

sure that they will not be able to take off that image from the minds of the people. Of that I am quite sure. But even if the Congress people do want to think of doing something to retrieve the damage which they have done to themselves, then the least thing for the wise men among them is to prescribe that the Congress Government at the Centre must immediately revoke the Proclamation which they have issued under article 356 of the Constitution in relation to Rajasthan.

[THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) in the Chair

Mr. Vice-Chairman, you know that this is a motion which we have moved in this House and in this motion we have asked that the Proclamation which has been issued under that provision of the Constitution should be revoked. And I am quite sure that this House, though it is packed with Congress supporters this House has a majority of Congress Members on the other side—will now see its way to supporting this motion and they will be with us in demanding the revocation of the President's rule in Rajasthan, because in that way only lies a way out of the blind alley which they have found themselves in, into which they have put themselves and from which there cannot otherwise be any escape for them.

Sir. it is definite and quite clear that as far as the question of the morality and the legality of the President'e rule in Rajasthan is concerned, there cannot be two opinions on this. Morally it is reprehensible, legally it is unsustainable. Morally it is reprehensible because of this reason that when the people of Rajasthan by their own votes decided that they would not have the Congress rule there, then it was really appropriate for the Congress Ministry there—I mean the Ministry headed by Mr. Sukhadia to have advised the Gover nor invite the non-Congress

[Shri A. P. Chatterjee.]

Opposition to form the Ministry. That was the proper, appropriate and morally correct advice that should have been given to the Governor by the caretaker Ministry which was led by Mr. Sukhadia. But Mr. Sukhadia did not do it. Though he said on 12th March that he was not in a position to form any Ministry, does it stand to reason that he should have advised the Governor to report to the President that there be President's rule under article 356 of the Constitution? Now, in this way, Mr. Sukhadia not only dug his own grave, but dug the grave of the entire Congress organisation in Raj as than. I, in the Opposition, am certainly not an apologist for the Congress, but one thing I cannot help observing. It is this that these Congress people in Rajasthan, have they gone mad? Have they gone politically berserk? Have they gone amuck? If they had not politically gone amuck, then they should not have tendered this advice to the Governor to report in this fashion to the President. And the President, well, to our surprise again, should not have accepted this Report of the Governor and should not have acted as he has done by issuing the Proclamation saying that state of things as provided for under article 356 of the Constitution existed in Rajasthan.

Mr. Vice-Chairman, I know that people will say, what we have done is according to the Constitution. But really have they done it according to the Constitution? Constitution says that if the President is satisfied on the Governor's Report that the Government of a State cannot be carried On in the ordinary way, then only can he issue a proclamation under article 356 of the Constitution and he can assume to himself the executive powers. But can it be said that the government of the State could not have been carried on in the fashion laid down in the Constitution. You know that as early as the 27th February, 1967 the non-Congress Opposition came out with this declaration that they had 92 members behind their back and they said that with these 92 members, being in an absolute majority in the State Assembly, they could form the Ministry. Dr. Sampurnanand, the Governor, dallied with the Congress Party there; had dalliance for some day, with the Congress Party. What emerged out of this unworthy courtship in which ne indulged with the Congress Party there? That courtship, well, led to a complete tragedy both in the life of the Governor and in the life of Mr. Sukhadia, and we have now a talsof forlorn love and still more forlorn Governorship there, a tale of absolute tragedy, a tale of absolute hopelessness and a tale of absolute

When on the 12th March Mr. Sukhadia said that he would not be in a position to form the Ministry, Dr. Sampurnanand—well, if he Had anything in him of wisdom which is to be expected of the Governor of a State-should havi invited the Opposition. Of course, I must say in passing that perhaps Governorship is a kind of limbo into which you throw all the descript and non-descript politicians, those politicians who do not have any legs to stand up in the world of politics, whom you throw into the rubbish of Governorship or into the rubbish of other sinecure posts. Anyway, that is my own particular feeling about Governorship. Now if this Governor, Dr. Sampurnanand, really had any wisdom left in him, then on 12th March 1967, when Mr. Sukhadia said that he was not in a position to form the Ministry, should have called immediately the non-Congress Opposition to form the Ministry. But instead of doinn that he writes a report, (Time bell rings). Mr. Vice-Chairman, I will take five minutes more.

THE VICE-CHAIRMAN AKBAR ALI KHAN): No please.

SHRI A. P. CHATTERJEE; No, no.

THE VICE-CHAIRMAN (SHRI AKBAR AL1 KHAN): You started at one minute to Four. Now it is sixteen minutes. You have taken one minute more. I wil be very happy if you finisn in a minute. There are many other speakers,

Proclamation in

SHRI A. P. CHATTERJEE: Have I taken sixteen minutes, Sir?

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Yes, vou started at one minute to Four.

SHRI A. P. CHATTERJEE: Minutes are running too fast. Mr. Vice-Chairman, as I was going to tell you that when Mr. Sukhadia was not in a position to form the Ministry, the Governor wrote down a report. This report said that the constitutional Government could not be carried on in the ordinary way. Sir, I correct myself and say that that is not even the report. Dr. Sampurnanar.d, in his report to the President, does not say that the Government of the State cannot be carried on in the way laid down in the Constitution. He gives expression to all kinds of shibboleths. He gives expression to all sorts of wild and reckless statements saying that these persons will not obey the law, that these persons are not wedded to law. These things, Mr. Vice-Chairman, are not relevant in the: context of a report which has to be made to the President under article 356 of the Constitution.

Again, Mr. Vice-Chairman, the President can act only when he is satisfied that the Government cannot be carried on in the ordinary way. But you know, Sir, that 92 Members lined up before the President. They had a roll call amongst themselves, and in that roll call they proved explicitly before the President that they were there solidly behind the Leader of the Samyukta Dal of the Rajasthan Assembly, Maharawal Laxman Singh. They told the President that they were unbreakable and, therefore, there was no question of thinking or imagining that a non-Congress Ministry could not be formed there in Rajasthan. Sir, there is no question

of thinking that the Government of the State could not be carried on along the lines that have been chalked and have been laid down in the Constitution. If that is so, Mr. Vice-Chairman, there is no reason at all why actually the President should hve thought that the Government could not be carried on in the constitutional way because if I may read article 356 of the Constitution, it says:

"If the President on receipt of a report from the Governor of a State or otherwise, is satisfied that . . . ".

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): No, no. Mr. Chatterjee.

SHRI A. P. CHATTERJEE: I am only reading the article.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): That is true. But that has been read many a time in this House.

SHRI A. P. CHATTERJEE: It does not matter. Sometimes repitition is good.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): You said "One Minute". I gave you one minute.

SHRI A P. CHATTERJEE: Sometimes good words require repetition in order that they should go in the impervious minds of those who say many things which are silly. The article says like this: —

"If he President on receipt of a report from the Governor of a State or otherwise. is satisfied that a situatian has arisen in which the government of the State cannot be carried on in accordance with the provisions of the Constitution . . . '

then only the President can make a Proclamation under article 356. Mr. Vice-Chairman, there is no reason for thinking that the Government of the State could not be carried on in the fashion laid down in the Constitution. There were 92 Members who attend-

[Shri A. P. Chatterjee.] ed, if I may say so, a roll call by the President. It was clearly proved that they were there before the President. ' Therefore, the President also was satisfied and he should not have accepted the report of the Governor and issued this Proclamation.

Mr. Vice-Chairman, I conclude with this sentence that the only way to retrieve the damage which ;ia3 already been done is by standing by the principles of namely, democracy, Proclamation should immediately be revoked and demoratic principles should be restored to their rightful position. Thank you, Mr. Vice-Chairman.

SHRI P. N. SAPRU: Mr. Vice-Chairman, I feel that I cannot record m_v vote on this Motion without ex plaining my position and it is icr this purpose that I sought jtour permission to say a few words. Let me make it quite clear that" I am not going into the question whether the Governor's Report was seriously conceived or not. Those questions do not interest me. Let me also make it clear that I am not going to comment on the fact whether the 92 persons who were present at the President's House should or should not have been counted by President. My the objection is of a more funda mental character. And that ob iection is that there should he no President's rule in a quasi-federal Constitution such as ours. I have looked into the Constitution of Canada which is about the most unitary. which is more unitary than many other Constitutions. looked into the constitution of Australia. I have looWed, into the Constitution of the United States of America and of the Swiss Confederation and West Germany. [find no such provision as this in any of these Constitutions A State Government cannot be suspended by the President on the report of his agent, and Governors in these countries are not the agents of the President or the Governor-General, as the case may be. Therefore, I want a truly federal or auasi-federal Constitution t_0 he

evolved in this country. I am, therefore, opposed to the very principle of the President's Rule.

You will ask me: What will happen if there is no party co carry on the Government? May T answer by putting a counter-question? What will happen if there is no party ;,j cany ••n the Union Government? Ara you going to entrust that power to the President? The accepted principle in democratic countries is that a Republic or the King's Government must be carried on. Well, it is for the political parties to bear this principle in mind. It is for the Governors to bear this principle in mind and I think it if- on account of a failure on our part to bear this principle in mind that many difficult situations arise. For these reasons, Mr. Vice-Chairman, I have decided to abstain from voting on this Molion. I cannot conscientiously support the motion as it is and I cannot support the Government as it is.

THE VICE-CHAIRMAN **vSHRI** AKBAR ALI KHAN): What is the alternative, Dr. Sapru?

SHRI P. N. SAPRU: I nave explained the alternative. Let me argue this way. Supposing there is no party with a majority at the Cer-uv. What are you going to do? is the President to assume all powers to himself?

SHRI M. RUTHNASWAMV: Have another election.

SHRI P. N. SAPRU: The principle that must be remembered is that the King's Government mast be carried on. I will give you some concrete instances from the British constitutional history. In 1892 the Liberals had no majority of their own but the Irish Nationalists were supporting them. Therefore they carried on the Government. In 1924 the Labour Party was the second largest Party in the House and the Liberals incn cated their general support or discriminating support for the Labour Party. The Labour Party continued in office for 9 months and it would

nave gone on for the full term had it not been for the timidity of Mr. Ram-^ay MacDonald. In 1929 a similar situation arose. The Labour Party was the largest single Party. The Liberals indicated support for the Labour Party. It was in office for about 2| years and it could have gone on for another 2 years had it not been for the great depression, the timidity of Mr. Ramsay MacDonald and the treachery of Mr Thomas and the foolhardiness of Mr. Philip Snow-den. That is the principle which we should follow in this country if we are to work a democratic Constitution. This is a provision which is to be found in colonial Constitutions. This is a provision which we borrowed from the old Government of India Act and there was perhaps some justification at the time when we borrowed it for this provision. We had part B States at that time. We have no part B States now. We have only Part. A States now. Therefore I would say, with all respect that there should be no place for a provision like this in a Constitution based on federal principles.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Do I presume that although a party may not be in majority but still it should continue in the Government?

SHRI P. N. SAPRU: Yes, it can.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): That would be against the spirit of democracy.

SHRI P. N. SAPRU: The spirit of the Constitution should be there among all the parties and I find there is lack of spirit to work the Constitution even in the ruling party and therefore...

SHRI A. P. CHATTERJEE: If that is your stand, then why do you find it difficult to support this motion?

SHRI P. N SAPRU: I am a Member of the Congress Parliamentary Party and I am therefore going to abstain from voting.

SHRI A. P. CHATTERJEE: Has the Congress Party issued any whip . . .

SHRI P.N. SAPRU: I am not going to take orders from my friend. I know what the correct procedure in these matters is. In Parliament I am not going to be deflected from the stand that I havetaJren and I say that I will not vote for the motion (*Interruptions*) You should appreciate the fact that I am for promoting this principle. I should have thought that you would give m_e some credit.

SHTI A. P. CHATTERJEE: I do give you half a credit.

SHRI P. N. SAPRU: You people will never appreciate.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): You must be generous to your elders, Mr. Chatter-jee.

Mr. Jaeat Narain.

नारायण (हरियाणा): श्री जगत वाइस चमरमैंन महोदय में वसातत से स्टेट मिनिस्टर शक्ला साहब की खिदमत में यह अर्ज करना चाहता ह कि जब हम पालियामेंट में दाखिल होते हैं तो हम देखते हैं कि वहां पर यह लिखा है, 'सत्यमेव जयते' यानी सत्य बोलना चाहिये ग्रीर सत्य को तस्लीम करना चाहिये। मैं समझता हं कि सच को तसलीम करने में कोई हर्ज नहीं है। यह जो कांग्रेस है यह महात्मा गांधी की बनाई हुई है और उनका यह कहना था कि हम को मजबती से सच बात को तस्लोम कर लेना चाहिये। हकीकत यह है कि हमारे गवर्नर महोदय बडे लायक, योग्य भ्रीर विद्वान आदमी हैं।

श्री प्रकाश नारायण सप्र : एस्टालाजी में भी माहिर हैं।

श्री जगत नारायण : ये सारी बातें हैं मगर उनसे दो गलतियां हुई हैं। पहली गल्ती उनसे यह हुई है कि उन्होंने इण्डिपेंडेंस को ग्रपोजीशन के साथ नहीं गिना। दूसरी बडी गल्ती उनसे यह हुई कि जब अपोजीशन के मेम्बरों ने उनसे यह कहा कि हम ब्राप जस्टिस चाहते हैं तो वे नाराज हो गये ख़ौर उनका मुड खराब हो गया । उसकी वजह से उन्होंने जिस

त्री जगत न रायग

प्रेस काफीन की बलाया हम्रा था, उसकी केंसिल कर दिया। फिर 48 घंडे वाद उन्होंने ग्रपना हक्म दिया। तो मैं समझ ता हं कि जो इतनी उच्च कोटि की पदवी हो उसको एक छोटी सी वात से घवड़ाना नहीं चाहिये और उसका मुड खराब नहीं होना चाहिये। अगर वे उसी दिन भ्रपना फीमला देते, चाउँ वे सुखाड़िया साह : की इज्ञाजत देते को बजारत बनाने चाहे अपोजीशन वालों को बनाने की इजाजत देते, तो यह जितना बारल व खन हम्रा और तमाम चीजें हुई, वह सब नहीं होती। इस तरह मैं समझता हूं कि गवर्नर महोदय से ये जो दो गिल्तयां हुई हैं, इनको तस्लीम करने में कोई गल्ती नहीं होगी।

जब 1962 में यजारत बनी थी . तो उस वक्त 88-88 मेम्बर दोनों तरफ थे और इंडिपेंडेटस को लेकर के सुखाडिया साहब ने ग्रपनी बजारत बनाई थी। ग्रगर एक इंडिपेंडेंट उस बक्त ग्रानेस्ट हो। सकता था ग्रीर उसकी मदद से बजारत बन सकती थी तो इस वक्त जो 15 इंडिमेंडेंट्स श्रपोजीशन के साथ थे उन पर क्यों गवर्नर नहें दय ने यकीन नहीं किया ? उन्होंने यह क्यों कहा कि उनकी कोई पार्टी नहीं है, इस लिये मैं उन पर यक्तीन नहीं कर सकता ? लेकिन उसका ग्रसर क्या हम्रा। गवर्नर का यह कहना कि वे इंडिपेंडेटस ८२ ए म्बार महीं कर सक्ते उसका श्रमर यह हथा कि उसके बाद ाके बाद दीगरे दूसरे सुवाजात में नानकांग्रस गवर्नमेंट्स बनना शरू हुई। पंजाब में जो इंडिनेंडेंट थे उन्होंने यह महसूस किया कि गवर्नर ने यह कह कर कि इंडिवेंडेंट्स पर कोई एतबार नहीं है. हम पर एक लांछन लगाया है ग्रीर इस लिये हम नानवांग्रेस गवर्नमेंट को पंजाब में कामयाव बनावेगें। वायस चयरमैन साहब, मैं ग्राप से ग्रर्ज वर्ष कि कांग्रेस के वहां 48 मेम्बर थे ग्रीर ग्रपोजीशन पार्टीज के 46 मेम्बर थे जो 6 इण्डिमेंडेंट्स को लें तर के गवर्नर के सामने हाजिर हथे ग्रीर इस तरह उनकी वहां गवर्नमेंट बन गई।

DR. ANUP SINGH (Punjab): May I intervene?

पंजाब में जो इंडिनेंडेंट्स थे, जहां तक मुझको मालूम है, I was there, राजस्थान का उनपर कोई ग्रसर नहीं हम्रा। उनकी पहले बात हो चुकी थी। I am not arguing bout what he says but it has nothing to do with Rajasthan.

श्री जगत नारायणः मैं कह रहा हं कि वहां गार्नर ने उनको टानडीं किया थी: यह कहा कि मैं जापर एाब। र करने की लैयार नडीं हं इसते लोग िंढ गरी क्षि जो इंडिपेंडेंट्स हैं उनपर उतबार नहीं किया जा नकता. ग्राज जबकि कांग्रेस हरियाना में कांग्रेत को छोड़ गये छोर सब से वड़े प्र'विस य० पी० में कांग्रेस छोड़ गये. तो कांग्रेस के मेम्बरों पर भी ग्राप किस तरह से एतबार कर सकते हैं। इस तरह अगर कहीं कांग्रेन की मेजारिटी होगी, तब भी गवर्नर नहेगा कि हम को उन पर एतबार नहीं है। तो मैं समझता हं कि उनका यह गलत फैसला था। हमारी सरकार को भो यह समझ लेना चाहिये कि दो गलत फैसले हये हैं और उसको इन गलतियों को तसलीम कर लेना चाहिये और तसलीम कर लेने के बाद जैसा कि मैंने यहां फाइडे को भी कहा था और ग्राज भी कहता हूं कि केन्द्रीय सरकार को फौल राज था। जें अपोजिशन को निधि ही बनाने की परी छट देनी चाहिये। ग्रगर ऐसा न हो सके तो विधान सभा बलाई जाय श्रीर उसमें यह देख लिया जाय कि उनके साथ कितने । फिर बड़ी होगा जैसा यु० पी० में हम्रा कि वहां ग्प्ता जी ने इंडिवेंडेंट्स को साथ लेंार ग्रपनी वजारत बनाई थी, लेकिन वह टिक नहीं सकी जैसा कि मैंने उस दिन ही कह दिया था कि यू॰पी॰ में मिनिस्टी चलना मध्यल होगा और ग्राज सेशन शुरू होने से पहले ही पता लग गया कि यू० पी० का बजारत खत्म हो गई। तो में अर्ज करना चाहता हं कि जो सच्ची बात है उसकी त लीम करने से कांग्रेग सरकार को गरेज नहीं चाहिये । सरकार इस चीज की 2009

सस्लोन करे कि यहां है वर्तर में गाती हुई है। ग्रव वहां पर राष्ट्रपति का राज लाग् है। जब वहां के अपोजीशम वालों ने यह देखा कि हमें गवर्तर से इंसाफ नहीं मिल सकता है, तो वे 92 श्राोजीशन के मेम्बरीं की यहां लाये गाड़ियों में बैठाकर, मोटरों में दैठ कर, और उनको राष्ट्रपति के सामने पेश कर दिया श्रीर राष्ट्राति ने इशारा भी किया चव्हासा साहब को कि देख लो, गिन लो ये 92 हैं। उसी वक्त होम मिनिस्टर साहब को चाहिये था कि राष्ट्रपति का इशारा समझते ग्रीर उसी वक्त राष्ट्रपति राज को खत्म कर देते। में समझता हुं कि अब भी कुछ नहीं विगड़ा। ग्रव भी ग्राज शुक्ला साहव सलाह कर लें श्रीमती इन्दरा गांधी से, होम मिनिस्टर साहब से, अपनी बजारत से और आज इसका जवाब देते हुये ग्रमी एलान कर दें कि हमने राष्ट्रपति राज खत्म कर दिया । द्याप वहां का बजट पहले ही पास कर चुके हैं। अब वहां पर राष्ट्रपति राज खत्म कर दें और वहां पर जो बजारत बन सकती है, जिसकी अक्सीरियत हो उतको बनाने की इजाजत दें। मैं समझता है कि उनको यह करना चाहिये।

इसके खलावा में यह भी खर्ज करना चाहताहं कि जित दांसे यहां पर अपज ग लंर बनाए जा रहे है उसके दारे में बड़ा बेडिल ६वे चन उठाया थ श्री जात बिहारी ते। मैं उनको सपोर्ट करता हुं। मैं भी मिनिस्टर रहा हं पंजाब की बजारत में । हमारे जमाने में दो गवर्तर बदले थे और मुझे ग्रच्छी तरह याद है कि गवर्नर बदलते समय चीक मिनिस्टर को बन्सल्ट किया गया था और चीक मिनिस्टर ने ग्रापने के विनेट के मिनिस्टरों को कन्सल्ट किया था यह भी मुझ अच्छी तरह याद है। मैं समझता हूं कि आज जब गवर्नर लगाये जा रहे हैं, जहां वजारत नहीं है, राष्ट्रपति राज है मैं समझता हं कि वहां ऐसी वजारत बने श्रीर किए वहां के चीफ िलिटर है साथ मश्विरा करके वहां के गवर्तर को लगाया जाना चाहिये। मैं तो वैते भी इस हक में नहीं हं कि जो लोक समा के स्वीकर रहे हों उनके

ब्रादमी को गवर्नर बनकर जाना चाहिये। यह तो उनका काम है कि उनको जाना है या नहीं जाना है, लेकिन मैं एक बात जरूर कहना चाहता हं कि जहां भी नान-कांग्रेस गवर्न मेंट हैं, जहां कांग्रेस की गवर्न मेंट नहीं चल रही है आप को वहां के चीफ़ मिनिस्टर को कन्सल्ट करना चाहिये और फिर गवर्नर को नामजद करके वहां पर भेजना चाहिये। यह एक ऐसा हैल्दी त्रिसिपिल है जिसकी आपको फालो करना चाहिये।

एक बात कह कर मैं खत्म कर दंगा। गवर्तर ने ग्रपने प्रेस इन्टरव्य में एक बात कही है जिसको बांके बिहारी जी ने पढ़कर सुनाया 'स्टट्समेन' के इन्टरव्य में से । उससे एक बात बड़ी बाजह होती है कि गवर्नर महोदय का यह कहना कि मुझते रिपोर्ट नहीं मांगी गई है मैं समझा हूं कि यह गलत बात है वयोंकि पिछली दफे बहा का जवाब देते हये श्री पन्त जी ने यह कहा था कि हम तो गवर्नर को रिपोर्ट पर गये हैं--वह ठीक है या गलत, हमने जो वहां पर राष्ट्रवति राज लागू किया है गवर्नर की रिपोर्ट पर लागू किया है। मैं समझता हूं कि गवर्नर का यह कहना कि मुझसे रिपोर्ट नहीं मांगी गई है गलत बात है। जब हालात नामेल हो जाते हैं तो गवर्नर खद रिपोर्ट करते हैं। मझे पता है। हमारे पंजाब में भी यह हुआ था। जब राष्ट्र-पति राज हटाया गया था तो गवर्नर ने लिखा था कि वहां पर हालात नामेल हैं, राष्ट्रपति राज हटाया जा सकता है। एक वात गवर्नर ने प्रेस को यह कही कि मझसे पूछा ही नहीं गया, मझसे यह मांगा ही नहीं गया कि यहां पर हालात नार्मल हैं या नहीं ग्रीर यहां पर राष्ट्रपति राज खत्म करना चाहिये या नहीं। मैं समझता हूं कि यह स्टेटमेंट भी उसी स्त्रिट में है, गुस्से की िप्रट में जिसमें उन्होंने पहले इन्कार कर दिया था, 48 घंटे तक प्रेस वालों को डिस्पॉज ग्राफ कर दिया था कि 48 घंटे बाद मैं बताऊंगा कि मेरा फैसला क्या है। मैं चाहता हं कि अब होन मिनिस्ट्रो गवर्नर से राव्ता पैदा करे, टलीफोन पर

[श्री जगत नारायण]

उनसे पूछे और हालात नामंल हो तो इसी वक्त एलान कर दें इस हाउस के सामने कि हम ने राष्ट्रपति राज खत्म कर दिया। गवर्नर ने कह दिया है कि वहां हालात ठीक हैं, इसलिये हम राष्ट्रपति राज को खत्म करते हैं और वहां पर जो नामंल डेमोक्नेंटिक तरीका है उसे चालू करेंगे। वार-वार सापका श्राक्रिया।

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Mr. Mookerjee. As there are three speakers, I would request each speaker to take enly ten minutes.

SHRI DEBABRATA MOOKERJEE (West Bengal): Sir, we have had a very thoughtful . . .

SHRI A. P. CHATTERJEE: Speeches should not be rationed in this fashion.

THK VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Sometimes we have! to do rationing; you know very well

SHRI DEBABRATA MOOKERJEE. Sir, we have had a thoughtful speech from my esteemed friend, Mr. Sapru, but I fear he has travelled beyond the limits of the motion that is before us. He has criticised the provisions con-tamed in article 356 of the Constitution. He may have good reasons to do so and has in the course of his speech referred to the constitutional provisions to be found in other countries. But it is not necessary for me to traverse the ground for the purpose of demolishing the argument which he has made. I' have nothing but the greatest respect for him, but I wish only to point out that, except for the fact that speech furnishes a personal explanation of what he is going to do just now at the conclusion of this debate, it does not take us a bit farther than where we were when he started talking. He has said that article 356 smacks of a provision to be found in a colonial administration. Judged on its merits, there are two views possible and I concede that the view to which Mr.

Sapru has given expression is < .-Uiiily a view which carries wei,i But I wish to point out for the sect ad time that it is entirely beside • ... point and I say so with respect. Trie simple question before us is whether, with the constitutional piovision as is to be found in our Constitution, the exercise of power by President is a proper exercise power. That is the whole question b fore us. The question is not wheth i the provision contained in article 356 is a good, acceptable provision. Even if it were bad, we have to go by i just as we have to live with a bad heart or a bad liver. I do not take the view that it is a bad provision; I take it as a provision which is meant to keep the different parts of the country together. It is a provision giving power to the highest executive of the land to hold together the different parts of the country where there is evidence of disruption In the present case we find from the report of the Governor that then was danger of public peace being threatened. He has reported that circumstances did exist on the relevant days, which rendered it imperative that some drastic step should be taken according to the lines laid down in article 356. Law and order was endangered, and the very foundation of institutions democratic is maintenance of law and order. Article 356 mentions not only the report of the Governor, but also keeps it wide open for the President to take into account other factors. The words used are "other information" and we cannot lose sight of that phrase, so that the President was not tied down to the report as it reached his hands. He was quite in order to take into consideration the surrounding circumstances for the purpose of reaching the conclusion that there was need for Central intervention. Accordingly the Proclamation was made, and it has been made abundantly clear by Government in this House as also in the other House that as

(soon as circumstances will permit, steps will be taken for the revoca-I tion of the Proclamation.

democracy certain steps, or say anything in the name democracy, which would only have the effect of sullying democracy.

SHRI M. RUTHNASWAMY; Mr. Vice-Chairman, I will try to be as impersonal as possible in this debate, impersonal to the extent that I shall not deal with the private, domestic qualities and virtues of the Governor of Rajasthan. Neither I nor any Member of this House, at least on the Opposition side, is interested in or concerned with the private, domestic virtues of the Governor and I am quite willing to agree that he is a good man, a goody-goody man, an honourable man ...

SHRI DEBABRATA MOOKERJEE: He is a good man, not a goody-goody man.

SHRI M. RUTHNASWAMY: ... and that he has a'l the virtues of a Congress man. But what we are concerned is' with his political competence .

SHRI DEBABRATA MOOKERJEE: We want to share with you all these virtues.

SHRI M. RUTHNASWAMY; With regard to his political competence, we had one instance last year when he took upon himself the duties of the Speaker of the Assembly, and on .his occasion, every step that he took seems to prove his politica' incompetence.

SHRI A. P. CHATTERJEE: Ineptitude.

SHRI M. RUTHNASWAMY; First of all, as soon as he received the election results, he should have called upon the largest single party in the House to form the Ministry. Why did he take 10 days to consu't all kinds of people and then come to a decision which he might have come to on '.he morrow of the elections? This timing of his decision makes the whole decision wrong. And then when a mem-

2013 Proclamation in As far as I can see, there is hardly much of a dispute in this case. Tne only question is when that revocation is to take place. My friends opposite would have it here and now-at once. We on this side say that we win much rather leave it to the local authorities to decide and to report and on receipt of the report, the Pre sident will take action by way of re the Proclamation. Sir, the Proclamation came on the 13th of last month and we are on the 3rd of April. And nobody can say that much time has been allowed to lapse needlessly. No one can be heard to say that the people of Rajasthan have long been improperly kept from ex ercising their just democratic rights. The report says that there were as many as eight deaths and a large number of cases where people's safety was involved. That is a very im consideration. Another portant equally important consideration was the statement in the Governor's re port that certain gentlemen were de termined to prevent a certain party from assuming the reins of Govern ment. If that is not a report on which we can place credence, then God be with us. If you want a democratic form of Government to function, you have to see that there do exist cir enable a cumstances which should democratic Government to function. If there is breach of law and order to the extent reported by the Gover nor, and about which there has been no contradiction vet. I can only say that we should wait a little and see what Government does in fulfilment of its promise that sooner than later steps wil¹ be taken to revoke the Pro clamation. Sir. there is no use in rushing the Government. The Gov ernment is already committed to its view that quite soon, as soon as pos sible, it would take steps to revoke the Proclamation and see that the people of Rajasthan enjoy their full demo cratic rights of having their own Government, run by people of their own choosing. Let that chance be fTiven to Government. Let us not lose our heads and take in the name of

[Shri M. Ruthnaswamy.]

ber of the Opposition, on taking leave of him at one of the interviews, implored him to be impartial, ne was so sensitive that he took offence at this reminder of one of the duties of the Governor, namely, impartiality. Such a sensitive flower or sensitive plant should not be in the hot-house of the Government House. It ought to be in a nursery tended after very carefully by a careful gardener.

SHRI DEBABRATA MOOKERJEE: Old age is second childhood.

SHRI M. RUTHNASWAMY: Anrt then, look at this wonderful report he wrote to the President. It is a document that ought to be framed with black borders and put in the chamber of political horrors, because it says everything that a Governor should not say in a report. For instance, he says in the third paragraph "I cannot for a moment expect such persons to follow democratic methods and procedures in administration"—that is, members who have taken part demonstrations, in processions and so on. Now it ⁷ooks very much like the report of an old British Governor to the Secretary of State in regard to the performance of Congressmen 'in the eve of . . .

' SHRI A. P. CHATTERJEE: Tt look? like the report of a Police Inspector.

SHRI M. RUTHNASWAMY: . . . the first Congress Governments in 1937. The British Governor could have sent a report like this to the Secretary of State saying that all these Congress Ministers should not be eafed upon to form the Government because thev had taken part in oivtl disobedience and non-cooneration movements, macs demonstrations and all kinds of activities which tho British Government did not like. It looks very much like one of those reoorts and T think anv Government, the Central Government" that acted on such a report is worthy nf onr condemnation. And granting that the law and order situation in Rajasthan did not justify

the Governor in ca ling upon one 1 the other party which was competing for power, form a constitutional Government, what has hapj; ed since then? For at least ten days, there has been normalcy in Rajasti> Why is this President's Rule not revoked? What is the Central Government waiting for? If the pre:; Governor cannot stomach this rev sion of his previous orders, why not send the new Governor immediately to take his place so that he may b saved of embarrassment, so that I slight embarrassment to the Governor might be tolerated, in view or the fact that democratic Government is being stalled in Rajasthan. Everything considered, Mr. Vice-Chairman, this has been a very sorry affair, a very sorry incident in our political and parliamentary history. For no reason whatsoever, for no justifiable cause whatsoever, the people of Rajasthan have been deprived of parliamentary Government and the sooner this President's order is revoked, the better it will be for the prospects of democratic Government in this country.

SHANTLAL **KOTHARI** SHRI (Rajasthan): Mr. Vice-Chairman, Sir. in the short time at my disposal. I wi'l only refer to one or two points which need further attention. My friend on this side, Prof. Mookerjee, has very admirably put before is the arguments, the logic of which should convince anyone who couM look at the situation objectively. He had proved very convincingly that in imposing the President's Rule, constitutional propriety and political neutrality have been preserved. This was called for in the midst of the political confusion that was created by the arguments and counter-arguments of different parties. I do not want here to refer to what all hannened in the course of those distressing days of violence because the who'e thing is being enquired into by a judicial infinity and we are awaiting its results. We want to see the conclusions arr'v-ed at so that we may know where we

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I would on'y like to remind my friends of the Opposition, Mr. Vice-Chairman, that there are two intangible elements in the situation, tyt should look at the political sociology of Rajasthan and see whether even political consciousnesj .cxists a¹! over there. There are some parts where it has been difficult to have political modernisation. It was really very difficult to look at the fluctuating picture presented by many friends there, most honourable friends in Rajasthan be'onging to various political parties. In the midst of all this political confusion and in the background of sucn uneven political sociology, what was the alternative left? The Governor has certainly pointed'y stated that as for himself he could not say how many Members were there in which parties. Nobody is more unhappy than myself and my people of Rajasthan to have President's rule soon after the elections were over. But some times. Mr. Vice-Chairman, a deeD surgery is necessary for an ailment which has gone beyond the capacity of allopathy or homoeopathy or any other system of medicine for cure. To my mind, this is a kind of constitution a¹ surgery for a deep political ailment and I am sure that this would have only a very r-hort duration. It cannot last long. It will not.

Some friends from the Opposition have charged us with some mala fides as far as my Party is concerned. I must submit that they are mistaken. They seem to forget one factor, name-V the sonrtsmanship with which our Prim*. Minister, Shrimati Indira Gandhi, has greeted the non-Congress Governments in the various States and also, how those Governments have re^r.rn'^ted +he annroach with equal eorrfi^lity a^d warmth. They should not forget, the cordiality and warmth with which m-" Party has armroached th^ Ti'Tiole eleetnril scene and this we have do^e to make the federal polity which has come into operation

now, most effective so that it may successfully operate in this country and be a model to the various emerging nations in this regard.

I would refer only to one, more point and that relates to the independents, the independent Members of the Rajasthan Assembly. I am afraid that sometimes the Governor is being misquoted. He had never said that he did not trust the independents. He only had said that the confusion was so deep and so varied, that the political picture was moving so fast, and that it was changing so very quickly and in such quick succession that he could not judge and decide at the moment who supported which party. If only the Congress wanted to bring about any confusion and even in the remotest sense bring about mutilation of the democratic process in this country, Mr. Vice-Chairman, until the elections of 1967 took place, there was no one party which could have prevented it. But that is not the Congress way. We have a conscious attempt on the part of not only my Party alone but of all po'itica¹ leaders to have the fullest collaboration so that democracy functions properly. There should be a sense of conscious participation. Only yesterday we have seen it in Uttar Pradesh. The Congress Government there, the moment it was convinced that there was a slicing off of its majority, the majority of the party in power, namely, the Congress Party, the leader of that party took no time to tender his resignation and to advise the Governor that he should look for another party. This is proper and clean in this competitive politics. Mr. Sukhadia, although he was convinced that he commanded a majority, was also convinced of one more thing, that with mere quantitative majority in the Assembly where there were these qualitative changes, no responsible government would he able to operate without further disturbances. He said that although he was the Chief Minister designate and was asked to take over, he would not do so because he was not sure what

[Shri Shantilai Kothari.]

would happen outside the Legislature because, Mr. Vice-Chairman, sometimes when emotions are aroused, logic takes leave of the individual, ana more so in the politics of the crowd, in the politics of mass society. Therefore it was very necessary to see that normalcy returned, enabling the constitutional and responsible government to function in my State 01 Rajasthan.

Mr. Vice-Chairman, I have no doubt and I am sure my friends of the Opposition have no doubt, that we shall all be very much interested in seeing whether the Congress or the Government of the al'iance. whichever commands majority in the State Legislature, comes up and delivers the goods to the masses. All should, however, also be equally interested in seeing that no Government puts the clock back. I have no doubt, Mr. Vice-

Chairman, that soon my people 11 Rajasthan and we all of us here, wii see normal polity restored, see constitutional government restored, responsible government restored and a responsible government with a sense of participation irrespective of party affiliations will soon be in operatioi Thank you.

THE VICE-CHAIRMAN (SHR. AKBAR ALI KHAN): I am glad to announce that we have exhausted I list of speakers now. The Home Minister will speak tomorrow and Mr Chordia will then reply.

The House now stands adjourned till 11 A.M. tomorrow.

The House then adjourned at one minute past five of the clock till eleven of the clock on Tuesday, the 4th April, 1967.